

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL

FINANCE CENTRE, 3RD FLOOR, NEW TOWN(Under Section 18 (1) read with Sections 14 and 15 of the National
Green Tribunal Act, 2010)I.A. No. 50 /2026

In

Original Application No. 07/2026/EZ

Gaurav Singh

.....**APPLICANT****VERSUS**

Fairmine Carbons Pvt. Ltd. and Ors.

.....**RESPONDENTS****INDEX**

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BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL

FINANCE CENTRE, 3RD FLOOR, NEW TOWN

(Under Section 18 (1) read with Sections 14 and 15 of the
National Green Tribunal Act, 2010)

I.A. No. _____ /2026

In

Original Application No. 07/2026/EZ

Gaurav Singh

S/o Late Shripati Singh,

R/o Belwatika, Memorial Hall Road,

Daltonganj, Palamau – 822101, Jharkhand,

Contact: 8340109063, Email:

gauravsingh11091990@gmail.com

...Applicant

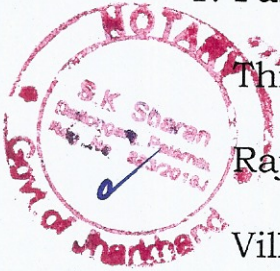
VERSUS

1. Fairmine Carbons Pvt. Ltd.

Through its Managing Director,

Rajhara North (Central & Eastern) Coal Block,

Village – Pandwa, Colliery More, District – Palamau,



X

Jharkhand 822124, Email: fairminecarbons@gmail.com;

Contact No.: 06513511076, +919771497300

2. {Deleted}

3. **Ministry of Environment, Forest and Climate Change
(MoEF&CC)**

Through its Secretary,

Indira Paryavaran Bhawan, Jor Bagh, New Delhi 110003.

Email: secy-moef@nic.in;

Contact No.: 011-20819209, 011-20819239

4. **State Level Environment Impact Assessment
Authority (SEIAA), Jharkhand**

Through its Member Secretary,

Dhurwa Nursery Complex, Near Dhurwa Bus Stand,

Dhurwa, Ranchi – 834004; Email: info@jseiaa.org;

Contact No.: 0651-2243487

5. **Jharkhand State Pollution Control Board (JSPCB)**

Through its Chairman,

Vandraw Rd, CTI Colony, Sector 4, Birsa Nagar, Ranchi,

Jharkhand 834004; Email: info@jspcb.org; Contact No.:



X

0651-2400894, 2400851, 2400852, 2400902, 2400979,
2400138.

6. The District Collector/Deputy Commissioner

District Collectorate Building, Block-A, Medininagar
(Daltonganj), Palamu, Jharkhand, 822101, Email: dc-
pal@nic.in, Contact No.: +91-6562-224033

7. Superintendent of Police

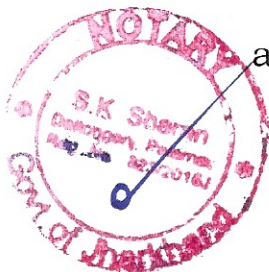
District Collectorate Building, Block-C, Medininagar
(Daltonganj), Palamau District, Jharkhand – 822101,
Email: sp-pal@jhpolice.gov.in, Contact No. +91-6562-
224023

...Respondents

I.A. FOR AMENDMENT OF ORIGINAL APPLICATION IN LIGHT OF
ORDER DATE 27.03.2026

THE APPLICANT MOST RESPECTFULLY SHOWETH:

1. That this Interlocutory Application is being filed for the
amendment of the Original Application in light of Rule 14



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of the National Green Tribunal (Practice and Procedure) Rules, 2011.

2. That Rule 14 provides that an application shall be based on a single cause of action and may seek one or more relief, provided that they are consequential to one another.
3. That the Hon'ble Tribunal, vide order dated 20.01.2026, directed the registry to delete Respondent No. 2 and issue concerning brick kilns, and further directed the Registry to amend the memo of parties accordingly. Thereafter, vide order dated 27.03.2026, the Hon'ble Tribunal was pleased to direct the Applicant to file an amended memo of the Original Application.

Orders dated 20.01.2026 and 27.03.2026 are hereby annexed and marked as **Annexure-1** and **Annexure-2** respectively to this I.A.

4. That in light of that order, the applicant is filing an amended Original Application, by deleting Respondent No.



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2 from the array of parties and removing all pleadings, averments, and reliefs relating to Respondent No. 2 and further removing all pleadings, averments, and reliefs sought against illegal brick kilns. The amended Original Application remains the same and does not change anything against any of the other respondents.

The Amended Original Application is hereby annexed and marked as **Annexure-3** to this I.A.

5. That the proposed amendment is purely formal and consequential, aligning with the original cause of action and ensuring the case reflects the current procedural and factual position without altering its core issues.
6. That no prejudice will be caused to the Respondents if the present application is allowed.
7. That the present application is filed bona fide and in the interest of justice.

It is, therefore, prayed that Your Lordships may graciously be



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pleased to allow the present Interlocutory Application and take on record the Amended Original Application annexed as Annexure-1.

AND/OR

Pass any other order(s) as this Hon'ble Tribunal may deem fit and proper in the interest of justice.

AND FOR THIS ACT OF KINDNESS, THE APPLICANT IS IN DUTY BOUND SHALL EVER PRAY.



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VERIFICATION

I, Gaurav Singh, aged about 34 years, S/o Late Shripati Singh, R/o Belwatika, Memorial Hall Road, Daltonganj, Palamau – 822101, Jharkhand, do hereby verify that the contents of paragraphs 1 to 7 of the above Interlocutory Application are true and correct to my knowledge and belief, and nothing material has been concealed therefrom.

Verified at Daltonganj on this 20 day of April, 2026.

Gaurav Singh

(Gaurav Singh)

Applicant

Identified by

Shrawan Kumar
20/04/2026



X

AFFIDAVIT



I, **Gaurav Singh**, S/o Late Shripati Singh, aged about 34 years, resident of Belwatika, Memorial Hall Road, Daltonganj, Palamau – 822101, Jharkhand, do hereby solemnly affirm and state as follows:

9428
Book No. 77
Date 20/04/2026

1. That I am the Applicant in the accompanying Interlocutory Application and am well acquainted with the facts and circumstances of the case, hence competent to swear this affidavit.
2. That the contents of the accompanying Interlocutory Application from paragraphs 1 to 7 have been read over and explained to me and are true and correct to my knowledge and belief.
3. That the annexures annexed to the application are true copies of their respective originals.

Place: Daltonganj

Date: 20.04.2026

Gaurav Singh

Deponent

(Gaurav Singh)

Attested by
Advocate
Date 20/04/2026
E/O Advocate - 127/2007



THE DEPONENT Mr. Gaurav Singh
who is identified by Sr. Dhyanjay K. Singh
Advocate who appeared
before me and swear on oath that the
contents of this Affidavit
are true & correct to the best of his/her
knowledge information and belief.

20/04/2026
S. K. Sharan
Notary Palamau

18

ANNEXURE 731

Item No.01

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.07/2026/EZ

Gaurav Singh

Applicant

Versus

Fairmine Carbons Pvt. Ltd. and Ors.

Respondents

Date of hearing: 20.01.2026

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Jeet, Advocate for the applicant (through VC).

ORDER

1. The applicant-Gaurav Singh has filed the present Original Application under 18(1) read with Sections 14 and 15 of the National Green Tribunal Act, 2010 seeking following reliefs:-

- “1. Direct Respondent No. 1 (Fairmine Carbons Pvt. Ltd.) to immediately cease operations until full compliance with EC conditions, including maintaining 15m safety barrier and to stop discharge of untreated water in Sadabah river;
2. Direct Respondent No. 2 (CCL) to stop all discharge of untreated water and install proper treatment systems and follow the resolution;
3. Direct Respondent no. 5 and 6 to comply with directions issued by SEIAA in their letter dated 09.07.2025;
4. Direct Respondents 6 and 7 (District Administration and Police) to immediately seal and dismantle illegal brick kilns operating in the riverbed of Sadabah, in accordance with NGT judgment in OA 110/2015/EZ;
5. Impose environmental compensation on Fairmine Carbons Pvt. Ltd., CCL, and brick kiln owners in terms of Section 15 of the NGT Act and based on the ‘Polluter Pays Principle’;
6. Direct MoEF and SEIAA to furnish a comprehensive action taken report detailing violations, consents granted, inspection reports and proposed remedial measures;”

2. The applicant has raised grievances regarding continuing environmental violations in and around the Sadabah River in the Rajhara region. These violations include illegal mining operations, unregulated industrial discharge, and unauthorized brick kiln activities, all of which have caused significant ecological degradation and threaten the right to clean water, sustainable environment, and public health. Fairmine Carbons Pvt. Ltd., a private company operating in Rajhara North Coal Block, has been discharging untreated mine water into the Sadabah River and carrying out mining activities adjacent to the river in clear violation of the Environmental Clearance (EC) dated 04.11.2022 granted by SEIAA, Jharkhand. The EC conditions, including a mandatory 15-meter safety barrier before river diversion, have not been complied with. Simultaneously, Central Coalfields Limited (CCL) is also releasing untreated mine water into Sadabah and Labji rivers, in violation of a 2011 internal resolution and applicable environmental laws. Additionally, illegal brick kilns have been established in the riverbed of Sadabah river without obtaining mandatory environmental clearance or consent to operate. These units are violating the directions given by this Tribunal in OA No. 110/2015/EZ, which mandated closure of such units and imposition of compensation under the 'Polluter Pays Principle. Despite repeated complaints and submission of evidence by the Applicant, no action has been taken by the authorities.

3. We have heard learned Counsel for the applicant and gone through the relevant record.

4. In the present Original Application, the applicant has sought reliefs against respondent no. 1- Fairmine Carbons Pvt. Ltd., respondent no. 2- Central Coalfields Limited (CCL) and brick kiln owners.

5. Rule 14 of the National Green Tribunal (Practices and Procedure)

Rules, 2011 reads as under:-

“Rule - 14. Plural remedies.

An application or appeal, as the case may be, shall be based upon a single cause of action and may seek one or more relief provided that they are consequential to one another.”

6. When confronted with the mandatory requirements of Rule 14 of the National Green Tribunal (Practices and Procedure) Rules, 2011, learned Counsel for the applicant has submitted that present O.A. may be treated as having been filed against respondent no.1 only and the applicant has given up reliefs against respondent no. 2 and brick kilns as the applicant will file separate O.As. against them.

7. In view of the above, respondent no. 2 is deleted from the array of respondents and the registry is directed to amend memo of parties.

8. *Prima-facie*, the averments regarding violation of the Environmental Clearance (EC) conditions and discharge of untreated industrial effluent in River Sadabah by respondent no. 1 raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

9. In view of the above, notice of the application along with copies of the documents attached with the same is ordered to be issued to the respondents no. 1 and 3 to 7.

10. Mr. Ashok Prasad, Learned Counsel has appeared through V.C. and accepted notice on behalf of respondent no. 4.

11. Mr. Surendra Kumar, Learned Counsel has appeared through V.C. and accepted notice on behalf of respondent no. 5.

12. The Registry is directed to issue notice to respondents no. 1, 3, 6 and 7.
13. Responses by the respondents may be filed within one month.
14. List on 27.03.2026 for further hearing.

Arun Kumar Tyagi, JM

Afroz Ahmad, EM

January 20th, 2026
Original Application No.07/2026/EZ
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Item No.02

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.07/2026/EZ
(I.A. No.34/2026/EZ)

Gaurav Singh

Applicant

Versus

Fairmine Carbons Pvt. Ltd. and Ors.

Respondents

Date of hearing: 27.03.2026

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE MR. ISHWAR SINGH, EXPERT MEMBER**

Applicant: Mr. Jeet, Mr. Santosh Kumar Pandey and Mr. Raj Kumar,
Advocates for the applicant (through VC).

Respondents: Mr. Dipanjan Roy, Advocate for respondent no.1 (through VC).
Ms. Anamika Pandey, Advocate for respondent no.3 (through VC).
Mr. Ashok Prasad, Advocate for respondent no.4 (through VC).
Mr. Surendra Kumar, Advocate for respondent no.5 (through VC).
Ms. Aishwarya Rajyashree, Advocate for respondents no.6 & 7
(through VC).
[Respondent no.2 has been deleted vide order dated 20.01.2026].

ORDER

1. Learned counsel for the applicant has filed affidavit of service on respondents dated 13.02.2026 except respondent no.2 i.e. Central Coal Fields Ltd. (CCL) who has already been deleted by Tribunal's previous order dated 20.01.2026.

2. From the side of respondent no.1-Fairmine Carbons Pvt. Ltd., Mr. Dipanjan Roy, learned counsel has appeared and seeks four weeks' time to file the reply affidavit. We allow the same.

3. From the side of respondent no.3-MoEF&CC, Ms. Anamika Pandey, learned counsel has put in appearance and direct that the reply affidavit be filed within four weeks.

4. From the side of respondent no.4-State Level Environment Impact Assessment Authority (SEIAA), Jharkhand and respondent no.5-

Jharkhand State Pollution Control Board, learned counsel has put in appearance and seek four weeks' time to file reply affidavit. We allow the same.

5. Counter affidavit dated 23.03.2026 has been filed by respondent no.6-Deputy Commissioner, Palamu. Copy of the same which may be served to the applicant if not already served, who may file rejoinder to the same within two weeks.

6. From the side of respondent no.7-Superintendent of Police, Palamu District, learned counsel apprised that she adopts the affidavit filed by respondent no.6-Deputy Commissioner, Palamu.

7. Put up this matter for next consideration on 01.07.2026.

8. After fixing of the date, learned counsel for respondent no.1 has urged that the counsel for the applicant be directed to move the amendment in view of the deletion of the respondent no.2. According to him, the pleadings related to the respondent no.2 also need to be deleted.

9. We direct the learned counsel for the applicant to file an amended memo of the original application within a week.

.....
Dinesh Kumar Singh, JM

.....
Ishwar Singh, EM

March 27th, 2026
 Original Application No.07/2026/EZ
 (I.A. No.34/2026/EZ)
 SKB

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BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL

FINANCE CENTRE, 3RD FLOOR, NEW TOWN(Under Section 18 (1) read with Sections 14 and 15 of the National
Green Tribunal Act, 2010)

Original Application No. 07 of 2026

In the Matter of:

Gaurav Singh

..... Applicant

VERSUS

Fairmine Carbons Pvt. Ltd. and Ors.

..... Respondents

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	Fairmine Carbon Pvt .Ltd.		
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BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL

FINANCE CENTRE, 3RD FLOOR, NEW TOWN

(Under Section 18 (1) read with Sections 14 and 15 of the National
Green Tribunal Act, 2010)

Original Application No. 7 of 2026

In the Matter of:

Gaurav Singh

..... **Applicant**

VERSUS

Fairmine Carbons Pvt. Ltd. and Ors.

..... **Respondents**

SYNOPSIS

The present Original Application is being filed under Sections 14, 15, and 18 of the National Green Tribunal Act, 2010, by the Applicant, Shri Gaurav Singh, a resident of Palamau District, Jharkhand. The application raises grave concerns regarding continuing environmental violations in and around the Sadabah River in the Rajhara region. These violations include illegal mining operations, unregulated industrial discharge, all of which have caused significant ecological degradation and threaten the right to clean water, sustainable environment, and public health.



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Fairmine Carbons Pvt. Ltd., a private company operating in Rajhara North Coal Block, has been discharging untreated mine water into the Sadabah River and carrying out mining activities adjacent to the river in clear violation of the Environmental Clearance (EC) dated 04.11.2022 granted by SEIAA, Jharkhand. The EC conditions, including a mandatory 15-meter safety barrier before river diversion, have not been complied with.

Despite repeated complaints and submission of evidence by the Applicant, no action has been taken by the authorities. Hence, the Applicant is constrained to seek relief from this Hon'ble Tribunal to protect the local environment, enforce the law, and uphold constitutional and statutory rights.



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BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL

FINANCE CENTRE, 3RD FLOOR, NEW TOWN(Under Section 18 (1) read with Sections 14 and 15 of the National
Green Tribunal Act, 2010)

Original Application No. 7 of 2026

In the Matter of:

Gaurav Singh

..... **Applicant**

VERSUS

Fairmine Carbons Pvt. Ltd. and Ors.

..... **Respondent**

List of Dates

04.11.2022	Environmental Clearance granted to Fairmine Carbons Pvt. Ltd. for Rajhara North Coal Block by SEIAA, Jharkhand, with strict conditions regarding Sadabah River. <i>(Annexure-B)</i>
21.03.2025	First complaint submitted by Applicant to MoEF&CC, Ranchi, against violations of EC by Fairmine Carbons Pvt. Ltd. <i>(Annexure-A)</i>
11.04.2025	Second representation submitted by Applicant reiterating non-compliance by Fairmine and enclosing evidence. <i>(Annexure-C)</i>
14.05.2025	RTI response received from MoEF&CC, Ranchi confirming no action taken on prior complaints. <i>(Annexure-D)</i>
02.06.2025	i) Final legal notice issued to MoEF&CC warning of filing before NGT if no remedial action is taken.



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	(ii) Letter from Villagers of Pandwa to MoEF&CC regarding EC violations by Fairmine Carbon Pvt. Ltd. (<i>Annexure-F</i>)
09.07.2025	SEIAA letter to DC and JSPCB regarding the air and water pollution caused by Fairmine Carbons Pvt. Ltd. during its operations.
25.08.2025	Letter to SEIAA highlighting the violations of conditions of Environmental Clearance by Fairmine Carbons Pvt Ltd. (<i>Annexure-I</i>)



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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3RD FLOOR, NEW TOWN

MEMORANDUM OF APPLICATION

(Under Section 18 (1) read with Sections 14 and 15 of the National
Green Tribunal Act, 2010)

Original Application No. 7 of 2026

IN THE MATTER OF:

Gaurav Singh

S/o Late Shripati Singh,

R/o Belwatika, Memorial Hall Road,

Daltonganj, Palamau – 822101, Jharkhand,

Contact: 8340109063, Email: gauravsingh11091990@gmail.com

...Applicant

VERSUS

1. **Fairmine Carbons Pvt. Ltd.**

Through its Managing Director,

Rajhara North (Central & Eastern) Coal Block,

Village – Pandwa, Colliery More, District – Palamau, Jharkhand

822124, Email: fairminecarbons@gmail.com; Contact No.:

06513511076, +919771497300

2. {Deleted}



X

3. **Ministry of Environment, Forest and Climate Change
(MoEF&CC)**

Through its Secretary,

Indira Paryavaran Bhawan, Jor Bagh, New Delhi -110003.

Email: secy-moef@nic.in; Contact No.: 011-20819209, 011-20819239

4. **State Level Environment Impact Assessment Authority
(SEIAA), Jharkhand**

Through its Member Secretary,

Dhurwa Nursery Complex, Near Dhurwa Bus Stand, Dhurwa,

Ranchi – 834004; Email: info@jseiaa.org; Contact No.:
0651-2243487

5. **Jharkhand State Pollution Control Board (JSPCB)**

Through its Chairman,

Vandraw Rd, CTI Colony, Sector 4, Birsa Nagar, Ranchi,

Jharkhand 834004; Email: info@jspcb.org; Contact No.:

0651-2400894, 2400851, 2400852, 2400902, 2400979,
2400138.

6. **The District Collector/Deputy Commissioner**

District Collectorate Building, Block-A, Medininagar

(Daltonganj), Palamu, Jharkhand, 822101, Email:

dc-pal@nic.in, Contact No.: +91-6562-224033

7. **Superintendent of Police**

District Collectorate Building, Block-C, Medininagar



✕

(Daltonganj), Palamau District, Jharkhand – 822101, Email:
sp-pal@jhpolicе.gov.in, Contact No. +91-6562-224023

...Respondents

ORIGINAL APPLICATION UNDER SECTION 14, and 15 AND 18 OF
THE NATIONAL GREEN TRIBUNAL ACT, 2010 ALONG WITH RULE 14
OF THE NGT (PRACTICE AND PROCEDURE) RULES, 2011

MOST RESPECTFULLY SHOWETH:

1. That the present application is being filed by the applicant, a socially active individual and environmentally conscious citizen, who resides in Daltonganj, Palamau, Jharkhand. He seeks redressal of serious and continuing violations of environmental laws in the Rajhara region by private entity i.e., Fairmine Carbons Pvt. Ltd., resulting in degradation of Sadabah River and surrounding ecosystems.
2. That Fairmine Carbons Pvt. Ltd., having been granted environmental clearance dated 04.11.2022 for coal mining in Rajhara North (Central & Eastern) Coal Block by the SEIAA, Jharkhand, commenced operations violating essential clearance conditions, particularly related to Sadabah River Diversion and Water & Air quality monitoring and preservation.



Photocopy of the complaint dated 21.03.2025 sent to MoEF & CC, Ranchi regarding violation of EC conditions by Fairmine

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Carbons Pvt. Ltd. at Rajhara North Coal Block and the Environment Clearance dated 04.11.2022 granted to Fairmine Carbons Pvt. Ltd. by SEIAA, Jharkhand provided in **Annexure-A & Annexure-B** respectively.

3. That the said environment clearance mandates that a 15-meter safety barrier be maintained on both sides of the Sadabah River and prohibits mining activity in that buffer zone until river diversion is approved by a competent authority. Despite this, mining has been carried out adjacent to and in the river and untreated wastewater is being directly discharged into it.

Photocopy of the follow-up representation dated 11.04.2025 regarding continued mining activities and discharge of untreated water into Sadabah River by Fairmine Carbons Pvt. Ltd. provided in **Annexure-C**.

4. That the Applicant had also filed an RTI seeking action taken status, which confirmed that no action had been taken by authorities as of 14.05.2025.



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Photocopy of RTI reply dated 14.05.2025 from MoEF&CC Ranchi confirming no action taken as of that date provided in

Annexure-D.

5. That given the urgency and gravity, the Applicant issued a final notice dated 02.06.2025 to authorities warning of recourse to legal action if compliance is not ensured within 15 days.

Photocopy of Legal notice dated 02.06.2025 issued to MoEF&CC by the Applicant warning of approaching NGT due to continued violations provided in

Annexure-E.

6. That further, the villagers of Gram Pandwa, District Palamau, have submitted a representation letter dated 02.06.2025 to MoEF&CC, in which applicant was also given a copy of representation, highlighting gross violations of EC conditions by Respondent No. 1. They have specifically complained that the mandatory 15-meter safety barrier along Sadabah River has not been maintained and untreated mine water is being discharged directly into the river, making it unfit for agriculture and domestic use. They further state that dust pollution from mining and transportation is uncontrolled due to absence of sprinklers or



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suppression systems, while blasting near residential areas has damaged houses and endangered lives.

Photocopy of Letter dated 02.06.2025 from Villagers of Pandwa to MoEF&CC, applicant, and others regarding EC violations by Fairmine Carbon Pvt. Ltd. is herewith annexed as

Annexure-F.

7. That despite multiple complaints (21.03.2025, 11.04.2025, 02.06.2025), authorities failed to act. Further, the SEIAA communication dated 09.07.2025 acknowledged receipt of complaints but no enforcement action followed. The applicant highlighted that the issue is still continuing despite the letter of SEIAA in letter dated 25.08.2025.

Copy letter dated 09.07.2025 from SEIAA to Deputy Commissioner and copy of letter dated 25.08.2025 by applicant to SEIAA highlighting violations of EC conditions are herewith annexed as **Annexure-G & H** respectively.



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8. That it is further stated that the Applicant and affected villagers submitted a detailed representation dated 02.06.2025 highlighting gross violations of EC conditions, including failure to maintain the 15-meter safety barrier and non-compliance with air & water quality monitoring and preservation requirements (Annexure- E&F).
9. That photograph showing Mining adjacent to the river, Discharge of untreated wastewater by Fairmine Carbons Pvt. Ltd in the riverbed.

Photographs showing untreated mine water discharge by Fairmine Carbons are herewith annexed as **Annexure-I**.

10. That the Applicant further submits that the present environmental condition at the site has deteriorated drastically and is far worse than when the earlier representations were made before the authorities. The continuous discharge of untreated mine water, unchecked excavation adjacent and into the Sadabah River have aggravated the degradation of the river ecosystem. The riverbed has deepened due to rampant illegal extraction, the trees have been uprooted without getting permission from District Forest Office and are buried with the OB dump. The natural vegetation is destroyed. The Applicant has recently visited the site and documented the current condition, which reveals an alarming level



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of pollution and blatant disregard of environmental safeguards by the Respondents.

Latest Photographs showing devastated present state of Sadabah River, ongoing illegal mining activities, destruction of trees , and discharge of untreated water are herewith annexed as **Annexure-J**.

11. That the present Original Application is well within the period of limitation prescribed under Section 14(3) of the National Green Tribunal Act, 2010. The cause of action in the present case is of a continuous and recurring nature, as the Respondent No. 1 is continuously discharging untreated mine water into the Sadabah River, mining is being carried out in violation of EC conditions adjacent and into the river. These violations persist till date, and each day of continuing pollution gives rise to a fresh cause of action. Therefore, the Application is clearly maintainable and filed within limitation.

That the present Original Application is being filed bona fide, in public interest, and with the sole objective of protecting the environment and preventing further ecological degradation in and around the Sadabah River. The Applicant affirms that all mandatory requirements under the National Green Tribunal Act,



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2010 and the NGT (Practice and Procedure) Rules, 2011 have been duly complied with. The Application is supported by relevant documents, representations, complaints, photographs, and statutory records obtained through RTI.

13. That the Applicant further submits that no other petition or proceeding seeking similar relief is pending before any Court, Tribunal, or Authority, and that the reliefs sought herein are necessary for enforcing environmental safeguards and securing the right to a clean and healthy environment under Article 21 of the Constitution of India.

GROUND

1. BECAUSE the Environment Clearance (EC) conditions granted to Fairmine Carbons Pvt. Ltd. dated 04.11.2022 have been blatantly violated- The EC expressly mandates that a 15-meter safety barrier on both sides of the Sadabah River shall be maintained and that no mining activity shall be carried out within the said buffer zone until prior permission for river diversion is obtained from the competent authority. However, the project proponent has proceeded with mining directly adjacent to and in the river without fulfilling this fundamental condition, thereby rendering the EC ineffective and defeating the regulatory purpose of environmental protection. This is a gross violation of the EC itself, the Environment (Protection) Act, 1986, and the public trust doctrine.



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2. BECAUSE discharge of untreated mine water by Fairmine Carbons Pvt. Ltd. constitutes a serious offence under environmental law- For over six months, Fairmine has continuously discharged untreated effluents into Sadabah river. These actions not only pollute the water but also render it unusable for agriculture and domestic consumption, posing a serious threat to local ecology and health. Such discharge without treatment violates the conditions of Consent to Operate (CTO) and the Water (Prevention and Control of Pollution) Act, 1974, and directly contradicts the mandate under Sections 24 and 25 of the said Act.
3. BECAUSE no action has been taken by the regulatory authorities despite repeated complaints and confirmed acknowledgment of violations -The Applicant approached the concerned authorities multiple times (on 21.03.2025, 11.04.2025, 02.06.2025 and 25.08.2025), attaching photographic and video evidence of the violations. In response to an RTI filed by the Applicant, the Regional Office of MoEF&CC at Ranchi admitted on 14.05.2025 that no action had been taken. Such administrative silence reflects dereliction of statutory duty by SEIAA, JSPCB, and MoEF&CC, and stands contrary to their obligations under the Environment (Protection) Act, 1986 and the NGT Act, 2010.
4. BECAUSE these ongoing violations are causing irreversible ecological damage and infringing on the right to life and clean environment of the local population - The untreated water



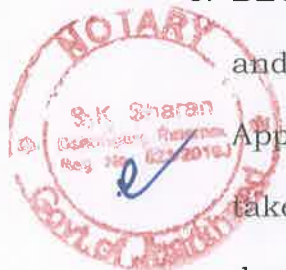
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discharged into the Sadabah River has reportedly rendered the river unusable for irrigation and is impacting groundwater recharge. The presence of illegal industrial activity in the riverbed without environmental safeguards threatens aquatic life, biodiversity, and agro-based livelihoods of nearby villagers. This violates the constitutional guarantee under Article 21 (Right to Life) as interpreted by the Hon'ble Supreme Court in multiple decisions, including Subhash Kumar v. State of Bihar (1991) 1 SCC 598.

5. BECAUSE failure to impose environmental compensation and regulatory penalties undermines the deterrence mechanism under the NGT Act and environmental jurisprudence –

The actions of Fairmine Carbons attract penalty under Section 15 of the NGT Act, 2010, read with the principle of strict and absolute liability, evolved through precedents such as Vellore Citizens' Welfare Forum v. Union of India (1996) 5 SCC 647 and Indian Council for Enviro-Legal Action v. Union of India (1996) 3 SCC 212. The failure to enforce such principles in the present case will set a dangerous precedent and embolden further violations.

6. BECAUSE despite direct acknowledgment by SEIAA on 09.07.2025 and detailed representation dated 02.06.2025 by villagers and the Applicant (Annexure-E and F), no enforcement action has been taken. This continued administrative inaction demonstrates dereliction of statutory duty.



X

7. BECAUSE continued inaction by authorities has left the Applicant with no alternative but to approach this Hon'ble Tribunal-
Despite repeated follow-ups, production of photo and video evidence, and specific citation of applicable legal provisions and NGT rulings, no preventive or remedial action has been taken by the State or Central authorities. This lack of administrative will has compelled the Applicant to invoke the jurisdiction of this Hon'ble Tribunal under Sections 14 and 15 read with Section 18 of the NGT Act, 2010, for redressal of grievances and protection of environmental rights.

PRAYER

It is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be please to

1. Direct Respondent No. 1 (Fairmine Carbons Pvt. Ltd.) to immediately cease operations until full compliance with EC conditions, including maintaining 15m safety barrier and to stop discharge of untreated water in Sadabah river;
2. Direct Respondent no. 5 and 6 to comply with directions issued by SEIAA in their letter dated 09.07.2025;
3. Impose environmental compensation on Fairmine Carbons Pvt. Ltd., in terms of Section 15 of the NGT Act and based on the 'Polluter Pays Principle';
4. Direct MoEF and SEIAA to furnish a comprehensive action taken report detailing violations, consents granted, inspection reports and proposed remedial measures;

And/ or Pass any further order(s) this Hon'ble Tribunal may deem fit and proper in the interest of justice and environment.



~~2~~**VERIFICATION**

I, **Gaurav Singh**, S/o Late Shripati Singh, aged about 34 years, resident of Belwatika, Memorial Hall Road, P.O. & P.S. Daltonganj, District Palamu, Jharkhand- 822101, do hereby verify that the contents of the accompanying Original Application, including the Synopsis, List of Dates, Paragraphs of the Application, and Annexures are true and correct to my personal knowledge and based on information received from authentic record, which I believe to be true.

Nothing material has been concealed therefrom.

Verified at Daltonganj on this 02 day of April 2026.

Gaurav Singh

Deponent

Identified by:

Advocate

Sharan
02/04/2026
 GK Roll No- 127/2007



Book No. 70 SL. No. 7918
Date 02/04/2026 ✕



102 11C 9339

AFFIDAVIT

I, Gaurav Singh, S/o Late Shripati Singh, aged about 34 years, resident of Belwatika, Memorial Hall Road, P.O. & P.S. Daltonganj, District Palamu, Jharkhand- 822101, do hereby solemnly affirm and state as follows:

1. That I am the Applicant in the accompanying Original Application and being fully acquainted with the facts and circumstances of the case, I am competent to swear this affidavit.
2. That the content of the Original Application, including the Synopsis, List of Dates, Paragraphs of the Application, and Annexures has been prepared under my instructions, and the same has been read over and explained to me in a language known to me. I state that the facts stated therein are true and correct to my personal knowledge, information, and belief.
3. That the environmental violations complained of in the Application are continuing in nature, including (i) continuous discharge of untreated mine water by Fairmine Carbons Pvt. Ltd. into Sadabah River, (ii) ongoing illegal mining adjacent and into the riverbed in violations of EC conditions.
4. That the authorities have failed to take corrective or prevention action despite multiple written complaints, RTI replies, and representations, thereby allowing the violations to persist unabated.
5. That the present Original Application is being filed bona fide and in the interest of justice.

I further state that nothing material has been concealed from this Hon'ble Tribunal.

I, the above-named deponent, do hereby verify that the contents of paragraphs 1 to 5 of this affidavit are true and correct to my personal knowledge and belief.

Verified at Daltonganj on this 02 day of April, 2026.



THE DEPARTMENT Mr. Gaurav Singh
 who is identified by Sr. Charanjay Kar
 Advocate who appeared before me and sworn or affirmed that the contents of his affidavit are true and correct to the best of his/her knowledge and information.

Gaurav Singh
Deponent
(Gaurav Singh)

Charanjay Kar
02/04/2026
S.K. Sharan
Notary Palamu

VAKALATNAMA
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3RD FLOOR, NEW TOWN

KNOW ALL to whom these present shall come that I, Gaurav Singh, Applicant, do hereby appoint Advocate Mr. Jeet herein after called Advocate to be my Advocate in the above noted case and authorize him:

To act appear and plead in the above noted case before this Tribunal or in any other Court or which the same be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party To withdraw, or compromise the said case or submit to arbitration any-differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other act and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

And I the undersigned do hereby agree not to hold the Advocate responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I the undersigned do hereby agree that in the event of the whole or any part to the fee agreed by me to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the said is paid up. The fee settled is only for the above case and above Court. I hereby agree that once the fee is paid, I will not be entitled for the refund of the same in any case whatsoever.

IN WITNESS WHERE OF I do hereunto set my hand to these presents the contents of which have been understood by me this 14th day of Nov, 2025.

Jeet

Gaurav Singh

JH1306/2024

ACCEPTED

ADVOCATE

CLIENT

Date - 21.03.2025

To,

**Ministry of Environment, Forest and Climate Change,
Government of India,
2nd Floor HQ,
Jharkhand State Housing Board,
Harmu Chowk, Harmu Housing Colony,
Ranchi - 834002**

Subject – Compliance of conditions of Sadabah River Diversion mentioned in EC granted to Fairmine Carbons Pvt Ltd.

Sir,

With due respect I have to state as follows:-

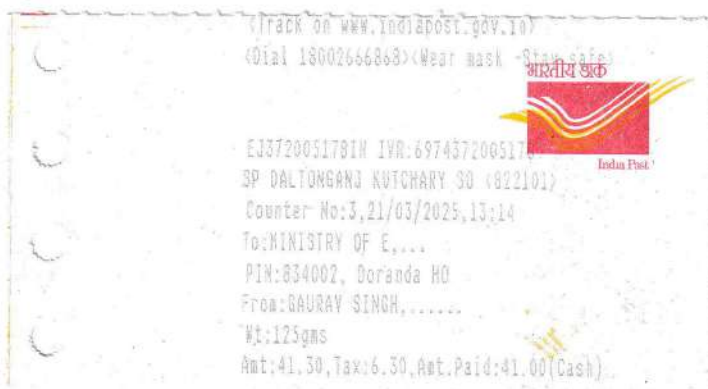
1. That the Fairmine Carbons Pvt Ltd was allotted mining lease of coal in Rajhara North (Central and Eastern) Coal Block Open Caste Project.
2. That pursuant to the award of the mining lease, the lease was executed in favour of Fairmine Carbon Pvt Ltd and further, vide letter dated 04.11.2022 Environment Clearance was granted by State Level Environment Impact Assessment Authority, Jharkhand.
3. That while granting Environment Clearance, the SEIAA has considered the existence of Sadabah River and at page 9 & 10 of the EC granted to Fairmine Carbons Pvt Ltd it is held that the river will be diverted by the end of 3rd year of mining and the project proponent will ensure that a safety barrier of 15 meter on both side of river will be maintained and no mining activity carried out in the safety barrier, further after getting the permission for diversion of said river from the competent

Gawra Singh
21.03.2025

- authority, the copy of permission for diversion shall be submitted to SEIAA, Jharkhand along with six monthly compliance report.
4. That it is stated that recently, Fairmine Carbons Pvt Ltd has commenced mining operation violating the conditions of Sadabah River Diversion mentioned in the EC granted to it by SEIAA, Jharkhand and is doing mining activity just adjacent to Sadabah River despite the protest made by the villagers.
 5. That Further since last 1 month during coal mining all the untreated water waste is being dumped into the Sadabah River by Fairmine Carbons Pvt Ltd polluting the river which is against the provisions of CTO & EC both.

It is, therefore, your good self is requested to take cognizance of matter and issue necessary/appropriate direction to the Fairmine Carbons Pvt Ltd for compliance of the conditions of the Environment Clearance dated 04.11.2022. and I further request you to take appropriate actions immediately against the Fairmine Carbons Pvt Ltd for violation of provisions of CTO & EC by dumping untreated water waste into the Sadabah river.

For this Act of Kindness, I shall remain grateful to you.



Yours Faithfully

Gaurav Singh

(Gaurav Singh)

Belwatika, Memorial Hall Road
 Daltonganj, Palamau-822101

Enclosure - Environment Clearance dated 04.11.2022 & Pen drive containing Video of mining activity & Untreated water waste being dumped into Sadabah River is being enclosed herewith.

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), JHARKHAND)

To,

The Director
FAIRMINE CARBONS PVT. LTD.
Flat No. - 401, 4th Floor, Crosswindz 41, Court Road -834001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/JH/CMIN/400471/2022 dated 11 Oct 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC22B000JH195568 |
| 2. File No. | EC/SEIAA/2022-23/2573/2022 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | N/A |
| 6. Name of Project | RAJHARA NORTH (CENTRAL & EASTERN) COAL BLOCK OPENCAST PROJECT |
| 7. Name of Company/Organization | FAIRMINE CARBONS PVT. LTD. |
| 8. Location of Project | JHARKHAND |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 04/11/2022

(e-signed)
Ashok Kumar, IFS
Member Secretary
SEIAA - (JHARKHAND)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)





State Level Environment Impact Assessment Authority, Jharkhand

Nursery Complex, Near Dhurwa Bus Stand, P.O+P.S-Dhurwa, Ranchi, Jharkhand-834004

E-mail: msseiaa.jhk@gmail.com/chr-seiaajhr@gov.in

website: www.jseiaa.org

Letter No : EC/SEIAA/2022-23/2573/2022/

Ranchi. Date :

To: M/s Fairmine Carbons Pvt. Ltd.,
Sri Rajeev Kumar Singh (Director),
401, 4th Floor, 'Crosswindz',
41, Court Road, Distt. – Ranchi,
State – Jharkhand, Pin Code - 834001.

Sub: It is in reference to the project “Rajhara North (Central & Eastern) Coal Mine Opencast Project of M/s Fairmine Carbons Pvt. Ltd. at Mouza : Rajhara & Pandwa, Thana : Nawa Bazar & Pandwa, Thana no. : 132 & 198, Dist. : Palamu, Jharkhand (116.80 Ha)”, (Proposal No. SIA/JH/CMIN/400471/2022) - regarding.

Ref: Your application no.- FRL/RNC/22-23/070, dated – 18.09.2022.

Sir,

It is in reference to the project “Rajhara North (Central & Eastern) Coal Mine Opencast Project of M/s Fairmine Carbons Pvt. Ltd. at Mouza : Rajhara & Pandwa, Thana : Nawa Bazar & Pandwa, Thana no. : 132 & 198, Dist. : Palamu, Jharkhand (116.80 Ha)” submitted by you for seeking prior Environmental Clearances (EC).

This is a new project which has been taken for appraisal on 18.09.2022.

Project Category : The State Expert Appraisal Committee, Jharkhand deliberated the project during its 94th meeting held on 10-14.05.2022 and SEIAA, Jharkhand has approved the **Amendment of ToR** in 95th meeting held on 14th, 15th & 16th June, 2022. TOR for the project was issued by SEIAA, Jharkhand vide letter no. 148, date 18.06.2022. The final EIA / EMP submitted by PAs to SEIAA on 18.09.2022 and received by SEAC on 18.09.2022.

EC Application for: Coal : 0.75 MTPA

PROJECT and LOCATION Details:

Sl	Parameter	Details
1	Project Name	: Rajhara North (Central & Eastern) Coal Block Opencast Project
2	Lessee:	: M/s Fairmine Carbons Pvt. Ltd.
3	Lease Address	: Mouza- Pandwa&Rajhara Block- Pandwa& Kawabata PS- Padwa ,Dist.: Palamau, Jharkhand

ref

		Zilla Parisad: PO & P.S – Pandwa District: Palamau, Jharkhand	
4	Lease Area	: 116.80 Ha	Acres: 288.62
5	Type of Land	: GM & Raiyati	
6	Project Cost	: 126 crores	
7	New or Expansion	: Amendment	
8	Mineable Reserves	: 15.609 MT	
9	Mine Life	: 22 years	
10	Man power	: 208	
11	Water Requirement	: Total 234 KLD for various purposes. Water required for - <ul style="list-style-type: none"> • Manpower 10 KLD • Plantation 80 KLD • Dust suppression in Mines and for approach road 120 KLD • Other Uses 4 KLD • Quarters for staff 10 KLD • Misc. 10 KLD 	
12	Water Source	: Dug wells / Bore wells	
13	DG Set / power	: DG sets (2 x 500KW)	
14	Crusher	: 300 TPH	
15	Nearest Water Body	: Sadabah River	
16	Nearest Habitation	: Pandwa and Rajhara	
17	Nearest Rail Station	: Kajri (4 km)	
18	Nearest Air Port	: Ranchi(175 Km)	
19	Nearest Forest	: None	
20	Road & Highways	: NH-75	

CO-ORDINATES

1	Latitude	From N24°09'41"	To N24°10'04"
2	Longitude	From E84°02'59"	To E84°04'13"

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Background of the project:

1. Pursuant to e-auction conducted by Ministry of Coal, M/s Fairmine Carbons Pvt. Ltd. became the successful bidder and subsequently block was vested vide Vesting Order no. NA-104/11/2020-NA dt.03.03.2021.
2. Allottees got Mining Plan approved with capacity of 0.75 MTPA by Ministry of Coal vide- MoC letter no. 13016/52/2008-ca-j (part) dt 16/12/2011.
3. Earlier SEIAA issued a TOR for project this AMP area of 117.80 vide its Letter No. : EC/SEIAA/2021-22/2378/2021/107, dated 14/08/2021.
4. The project area was reduced to 116.80 ha against 117.80 ha in revision of Mine Plan (August 2011) as :-
 - a. 6.95 ha area (on east of the allotted block), which was previously included for infrastructure facilities was excluded during boundary certification from CMPDI.
 - b. Also Ministry of Coal instructed that the area left between Geological Boundary and Proposed Mining Lease Boundary should be the part of proposed Mining Lease and it cannot be left, therefore Project Boundary has been extended upto the Geological Boundary and 5.95 ha area was added to the Project boundary.
5. Revised Mine Plan Approved by the Ministry of Coal in a meeting dated : 13/04/2022.
6. Subsequently SEIAA issued a ToR (Amendment) vide its Letter No. EC/SEIAA/2022-23/2573/2022/148, dated 18/06/2022.
7. A meander of Sadabah River will be diverted before end of 3rd year of mining. PP has approached Water Resource Department, Govt. of Jharkhand & WRD (GOJ) recommended the proposal for preparation of DPR & model testing vide Letter No. : 3/PMC/Work/465/2021-31/Ranchi dated : 19/01/2022. DPR & model testing report has been prepared and vetted by IIT, Roorkee & the same was submitted to WRD vide Letter No. : FCPL/RNC/2021-22/061 dated 18/08/2022.
8. NH-75 will be diverted before end of 17th year of mining. Nominated authority MOC has requested Secretary MoRTH to re-alignment of NH – 75 vide DO Letter : NA-104/11/2020-NA dated : 02/07/2021.

LAND DETAILS

Mauja: Rajhara, Thana & Thana No.: Nawa Bazar(132), Anchal: Nawa Bazar, District: Palamu (Daltonganj) Area 13.43 Ha.

Khata No.:-

92.136.222.237.320.328

Plot No.:-

1677(P), 1607, 1609, 1610, 1612, 1613, 1611, 1642(P), 1606, 1608, 1600(P), 1678, 1683(P), 1625(P), 1597(P), 1604, 1618(P), 1614(P), 1643, 1603(P), 1605(P), 1679(P)

Mauja: Pandwa, Thana & Thana No.: Pandwa(198), Anchal: Pandwa, District: Palamu (Daltonganj) Area 103.37 Ha.

Khata No. :-

3,4,6,7,10,14,15,17,19,21,25,27,28,29,34,36,44,47,53,54,57,59,60,64,68,74,75,80,81,87,88,92,93,97,102,107,108,109,110,112,117,123,127,129,130,131,132,136,140,144,146,148,149,151,152,156,157,158,161,164,168,172,177,182,184,187,188,192,201,206,211,214,216,219,220,222,224,226,227,235,236,240,242,243,244,247,251,253,256,261,263,264,266,267,268,270,272,273,274,275,277,278,280,281,285,286,288,290,291,293,295,296,297,298,299,300,301,304,305,306,307,308,309,311,312,313,314,318,319,320,322,323,326

Plot No. :-

48(P), 571(P), 572, 573(P), 578(P), 579(P), 657(P), 658(P), 659, 660, 661, 662, 663, 664(P), 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680(P), 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697(P), 698(P), 700(P), 706(P), 707(P), 742(P), 743(P), 744(P), 745(P), 746(P), 747(P), 751(P), 758(P), 759(P), 760(P), 767(P), 768, 769, 770(P), 778(P), 779, 780(P), 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791(P), 801(P), 802(P), 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837(P), 838, 839(P), 842(P), 843(P), 943(P), 944, 945, 946(P), 947(P), 953(P), 954(P), 955(P), 956(P), 957(P), 958, 959(P), 960(P), 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000, 1001, 1002, 1003, 1004, 1005, 1006, 1007, 1008, 1009, 1010, 1011, 1012, 1013, 1014, 1015, 1016, 1017, 1018, 1019, 1020, 1021, 1022, 1023, 1024, 1025, 1026, 1027, 1028, 1029, 1030, 1031(P), 1032(P), 1033, 1034, 1035, 1036, 1037, 1038, 1039, 1040, 1041, 1042, 1043, 1044, 1045, 1046, 1047, 1048, 1049, 1050, 1051, 1052, 1053, 1054, 1055, 1056, 1057, 1058, 1059, 1060, 1061, 1062, 1063, 1064, 1065, 1066, 1067(P), 1068(P), 1069, 1070, 1071, 1072, 1073, 1074, 1075, 1076, 1077, 1078, 1079(P), 1080, 1081, 1082, 1083, 1084, 1085, 1086, 1087, 1088, 1089, 1090, 1091, 1092, 1093, 1094, 1095, 1096, 1097, 1098, 1099(P), 1100, 1101, 1102, 1103, 1104, 1105, 1106, 1107, 1108, 1109(P), 1110, 1111(P), 1112(P), 1113, 1114, 1115, 1116, 1117, 1118, 1119, 1120, 1121, 1122, 1123, 1124, 1125, 1126, 1127, 1128, 1129, 1130, 1131, 1132, 1133, 1134, 1135, 1136, 1137, 1138, 1139, 1140, 1141, 1142, 1143, 1144, 1145, 1146, 1147, 1148, 1149, 1150, 1151, 1152, 1153, 1154, 1155, 1156, 1157(P), 1158, 1159, 1160, 1161, 1162, 1163, 1164, 1165, 1166, 1167, 1168, 1169, 1170, 1171, 1172(P), 1173, 1174, 1175, 1176, 1177, 1178, 1179, 1180(P), 1181, 1182(P), 1183(P), 1185(P), 1192(P), 1193(P), 1194, 1195(P), 1212(P), 1214(P), 1215, 1216, 1217, 1218(P), 1219, 1220, 1221, 1222, 1223, 1224, 1225, 1226(P), 1241(P), 1242(P), 1243, 1244, 1245, 1246, 1247, 1248(P), 1250, 1251, 1252, 1253, 1254, 1255(P), 1256(P), 1257, 1258, 1259, 1260, 1261, 1262, 1263, 1264, 1265, 1266, 1267, 1268, 1269, 1270, 1271, 1272, 1273, 1274, 1275, 1276, 1277, 1278, 1279(P), 1280(P),

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1283(P), 1284(P), 1285(P), 1368(P), 1470(P), 1471(P), 1472(P), 1473, 1474, 1475, 1476, 1477, 1478, 1479, 1480, 1481, 1482, 1483, 1484, 1485, 1486, 1487(P), 1488, 1492(P), 1898, 1900(P)

Working Details

1	Mining Method	:	Semi-Mechanized Opencast Mining Method		
2	Quarry Area	:	89.28 ha	Life of Mine –22 YEarS	
3	Waste Generation	:	34.1 Cu.M	Life of Mine – 22 Years	
4	Stripping Ratio	:	2:1		
5	Working Days	:	300 Days		
6	Benches: size & No	:	Average height of working benches 10m Average width of working benches 10m to 15m		
7	Elevation of Mine	:	192.10 m to 212 m		
8	Ground Level Elevation	:	192.10 m to 212 m		
9	Ultimate Working Depth	:	86 AMSL		
10	Water Table	:	PRE-MONSOON 14.12 M BELOW BGL POST MONSOON 10.07 M BGL.		
11	Topography of Mine	:	Almost flat having a gentle southerly slope.		
12	Explosive Requirement	:	350 ton/year		
13	Diesel/Fuel requirement	:	1252 KL/year (4.17 KL/day)		

Production Details

Year		Coal Production Schedule			OB MM3	SR
Year of Operation	Calendar Year	UG	OC	Total		
1	2025-26	0	0.3	0.3000	0.62	2.0667
2	2026-27	0	0.75	0.7500	1.44	1.9200
3	2027-28	0	0.75	0.7500	1.20	1.6000
4	2028-29	0	0.75	0.7500	1.20	1.6000
5	2029-30	0	0.75	0.7500	1.40	1.8667
6	2030-31	0	0.75	0.7500	1.71	2.2800
7	2031-32	0	0.75	0.7500	1.69	2.2533
8	2032-33	0	0.75	0.7500	1.69	2.2533

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9	2033-34	0	0.75	0.7500	1.69	2.2533
10	2034-35	0	0.75	0.7500	1.69	2.2533
11	2035-36	0	0.75	0.7500	1.50	2.0000
12	2036-37	0	0.75	0.7500	1.50	2.0000
13	2037-38	0	0.75	0.7500	1.50	2.0000
14	2038-39	0	0.75	0.7500	1.50	2.0000
15	2039-40	0	0.75	0.7500	1.50	2.0000
16	2040-41	0	0.75	0.7500	1.50	2.0000
17	2041-42	0	0.75	0.7500	1.50	2.0000
18	2042-43	0	0.75	0.7500	1.50	2.0000
19	2043-44	0	0.75	0.7500	1.50	2.0000
20	2044-45	0	0.75	0.7500	1.50	2.0000
21	2045-46	0	0.75	0.7500	1.50	2.0000
22	2046-47	0	0.3090	0.3090	0.57	1.8447
Note: Calendar Plan/Production Plan for the entire life of the mine.						

Proposed Land use

Type	Land use (Proposed)	Land Use (End of Life)	Land Use (Post Closure)						
			Agricultural land	Plantation	Water Body	Public / Company Use	Forest Land (Returned)	Undisturbed	Total
Excavation Area	89.28								
Backfilled Area		73.51	73.51						73.5100
Excavated Void		15.77			15.77				15.7700
Without Plantation									
Top Soil Dump									
External Dump									

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Safety Zone	5.95	5.95						5.95	5.9500
Haul Road between quarries									
Road diversion	0.92	0.920				0.920			0.9200
Diversion Or Below River Or Nala Or Canal	4.69	4.690			4.690				4.6900
Settling Pond	0.50	0.500	0.500						0.5000
Road And Infrastructure Area	2.71	2.710	2.710						2.7100
Rationalization Area									
Garland Drains									
Embankment	0.84	0.840				0.840			0.8400
Greenbelt	11.91	11.910		11.910					11.9100
TOTAL	116.80	116.80							116.80

ENVIRONMENT MANAGEMENT

Green Belt Development

SL	LOCATION		Area/Length	No of Trees
1	Safety Zone	:	5.95	
2	Other Reclaimed Area	:	11.91	

Solid Waste Management

- Waste Generation will be 34.1 Cu.M. during the life of Mine. The Waste generated shall be backfilled.

Water Quality Management

- Ground Water will be intersected and in this respect we are under process for NOC from CGWA

Undertaking submitted affirming:

- Ground water will be used only for domestic purpose and not be used for any mining activities or any other use.

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- b. The District survey Report has been prepared by a competent authority. Project Authorities will abide by any directives issued by any court of law in future.
 - c. If any changes are noticed in future regarding the contiguous / cluster area report issued by the mines department, then the applicable laws / rules will be binding on the Project Authorities and all necessary steps will be taken in this regard
 - d. The Boundary Pillars of the proposed mine lease area will be maintained properly.
 - e. One day post monsoon baseline data related to environment monitoring will be submitted with the first compliance report.
 - f. The plantation work will be completed within the first year of operation. Thereafter the same will be maintained up to the Conceptual stage of the Mine.
 - g. Sufficient water spray using water tankers will be done for effective dust suppression within the mine lease area and on haul roads.
 - h. All the mining machineries / equipment and transport vehicles should be maintained in good condition and annually tested for fitness and PUC and records to be maintained.
- **For Nawa Bazar** : Deputy Director, Palamu Tiger Project, North Division, Medinagar vide letter no. 339, dated 08.04.2022 certified that the National Park & Sanctuary is not within 10 km from project site and proposed project is not situated in any ESZ.
 - **For Pandwa** : Deputy Director, Palamu Tiger Project, North Division, Medinagar vide letter no. 338, dated 08.04.2022 certified that the National Park & Sanctuary is not within 10 km from project site and proposed project is not situated in any ESZ.
 - **For Nawa Bazar**: DFO, Palamu Division vide letter no. 1860, dated 22.06.2021 certified that the distance of reserved / protected forest is 250 m from proposed project site.
 - **For Pandwa** : DFO, Palamu Division vide letter no. 1861, dated 22.06.2021 certified that the distance of reserved / protected forest is 250 m from proposed project site.
 - The **CO, Pandwa** vide memo no. 242, dated 07.07.2021 & The **CO, Nawa Bazar** vide letter no. 58, dated 02.03.2021 has mentioned all plot & khata no. of the project is not recorded as "Jangle Jhari" in R.S Khatiyani & Register II
 - The Member Secretary, JSPCB has forwarded the proceeding of Public Hearing vide Ref. no. PC/PH/RNC/01/2022/B-1933, dated 16.09.2022.

Sadabah River Diversion

A meander of Sadabah River will be diverted before end of 3rd year of mining. PP has approached Water Resource Department, Govt. of Jharkhand & WRD (GOJ) recommended the proposal for preparation of DPR & model testing vide Letter No. : 3/PMC/Work/465/2021-31/Ranchi dated : 19/01/2022. DPR & model testing report has been prepared and vetted by IIT, Roorkee & the same was submitted to WRD vide Letter No. : FCPL/RNC/2021-22/061 dated 18/08/2022. Sadabah River occupies 5.95 Ha. of land within lease area.

Project Proponent will ensure that a safety barrier of 15 m on both side of the river will be maintained and no mining activity will be carried out in the safety barrier. After getting the

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permission for diversion of said river from the competent authority, the copy of the permission for diversion shall be submitted to SEIAA/SEAC, Jharkhand alongwith the 06 monthly compliance report.

NH-75 Diversion

NH-75 will be diverted before end of 17th year of mining. Nominated authority MOC has requested Secretary MoRTH to re-alignment of NH – 75 vide DO Letter : NA-104/11/2020-NA dated : 02/07/2021.0.92 Ha. + 5.85 Ha. (Safety Barrier) i.e. 6.77 Ha. Area involved in this diversion of NH – 75.

Project Proponent will ensure that a safety barrier of 45 m on both side of NH 75 will be maintained and no mining activity will be carried out in the safety barrier. After getting the permission for diversion of NH 75 from the competent authority, the copy of the permission for diversion shall be submitted to SEIAA/SEAC, Jharkhand alongwith the 06 monthly compliance report.

Land

Private Land- Private Land will be acquired after obtaining prior permission under CNT 1908 and will be registered.

Government Land (GM)- Application for transfer of GM land is applied vide FCPL/DTO/20-21/011 (GM AAM), FCPL/DTO/20-21/012 (GM KHAS) for Nawa Bazar Block & FCPL/DTO/20-21/022 (GM AAM), FCPL/DTO/20-21/023 (GM KHAS) for Pandwa Block, process of transfer of land is initiated by GOJ.

The proposal was appraised by State Level Expert Appraisal Committee (SEAC) and recommended for grant of Environmental Clearance in 97th meeting held on 14th, 15th, 16th, 17th, and 18th September, 2022.

State Level Environment Impact Assessment Authority (SEIAA), Jharkhand in its 98th meeting held on 17th & 18th October, 2022 discussed the project proposal along with recommendations made by SEAC and decided to grant EC to the project.

On the basis of recommendation of SEAC and decision of SEIAA to grant of EC, Environmental Clearance is hereby issued to the **“Rajhara North (Central & Eastern) Coal Mine Opencast Project of M/s Fairmine Carbons Pvt. Ltd. at Mouza : Rajhara & Pandwa, Thana : Nawa Bazar & Pandwa, Thana no. : 132 & 198, Dist. : Palamu, Jharkhand (116.80 Ha”** alongwith the following specific conditions as recommended by SEAC:-

I. Specific Conditions:

- i. This Environmental Clearance is valid subject to the following condition below –
That this project has-
 - a. Obtained all legal rights to operate at concerned place.
 - b. Complied with all existing concerned laws of the land and
 - c. Complied with the decisions of SEIAA on the issue of Environmental Clearance till date.

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- ii. Vegetal cover should be developed on the top soil dump within mining lease area to keep the top soil fertile for further use.
- iii. CER budget should be implemented as per the guideline of Ministry of Environment, Forest & Climate Change, Govt. of India.
- iv. No mining/activity shall be undertaken in the forest land or deemed forest without obtaining requisite prior forestry clearance.
- v. This Environmental Clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT, MoEF & CC and any other Court of Law, if any, as may be applicable to this project.
- vi. Environmental clearance is subject to obtaining prior clearance from forestry and Wildlife angle including clearance from standing committee of NBWL, as may be applicable to this project (in case any fauna occurs / is found in the Project area or if the area involves forest land or Wildlife habitat i.e. core zone of elephant/tiger reserve etc. and or located with in 10 km. of protected area).
- vii. The project proponent may apply simultaneously for forest and NBWL clearance, in order to complete the formalities without undue delay, which till process on their respective merits, no rights will vest in or accrue to them unless all clearance are obtained.

II. Statutory compliance:

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area).
- iv. In the writ petition (Civil) no. 202/1995, T.N. Godaverman Thirumulpad vs union of India and ors. the Hon'ble Supreme Court passed an order dated 03.06.2022 " National Park or Wildlife Sanctuary must have an ESZ of minimum 01 km in which the activities prescribed and prescribed in the guidelines of 09th February, 2011 shall be strictly adhered to".
- v. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.

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- vi. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- vii. Solid waste/hazardous waste generated in the mines needs to be addressed in accordance to the Solid Waste Management Rules, 2016 / Hazardous & Other Waste Management Rules, 2016 as amended from time to time.
- viii. It shall be mandatory for the project management to submit six (06) monthly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard copies and soft copies to the regulatory authority concerned Regional Office of MoEF & CC at Ranchi and Jharkhand State Pollution Control Board (J.S.P.C.B.), Ranchi/SEIAA/CPCB.
- ix. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- x. The SEIAA, Jharkhand or any other competent Authority may alter modify the above conditions or stipulate any further condition in the interest of Environment Protection.

III. Air quality monitoring and preservation:

- i. Continuous ambient air quality monitoring stations as prescribed in the statute be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely PM10, PM2.5, SO2 and NOx. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Online ambient air quality monitoring stations may also be installed in addition to the regular monitoring stations as per the requirement and/or in consultation with the SPCB. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, etc to be carried out at least once in six months.
- ii. The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25.9.2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.
- iii. Transportation of coal, to the extent permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water / mist sprinkling / rain gun etc shall be carried out in critical areas prone to air pollution (with higher values of PM10/PM2.5) such as haul road, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.

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- iv. The transportation of coal shall be carried out as per the provisions and route envisaged in the approved Mining Plan or environment monitoring plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed so that the impact of sound, dust and accidents could be appropriately mitigated.
- v. Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres.
- vi. Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.
- vii. Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters.

IV. Water quality monitoring and preservation:

- i. The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25.9.2000 and as amended from time to time by the Central Pollution Control Board.
- ii. The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No. J-20012/1/2006-1A.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.
- iii. Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO.
- iv. Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change / Regional Office.
- v. Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources.
- vi. Catch and or garland drains and siltation ponds in adequate numbers and appropriate size shall be constructed around the mine working, coal heaps & OB dumps to prevent run off of water and flow of sediments directly into the river and



water bodies. Further, dump material shall be properly consolidated/ compacted and accumulation of water over dumps shall be avoided by providing adequate channels for flow of silt into the drains. The drains/ ponds so constructed shall be regularly de-silted particularly before onset of monsoon and maintained properly. Sump capacity should provide adequate retention period to allow proper settling of silt material. The water so collected in the sump shall be utilised for dust suppression and green belt development and other industrial use. Dimension of the retaining wall constructed, if any, at the toe of the OB dumps within the mine to check run-off and siltation should be based on the rainfall data. The plantation of native species to be made between toe of the dump and adjacent field/habitation/water bodies.

- vii. Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) after due treatment conforming to the specific requirement (standards).
- viii. Industrial waste water generated from CHP, workshop and other waste water, shall be properly collected and treated so as to conform to the standards prescribed under the standards prescribed under Water Act 1974 and Environment (Protection) Act, 1986 and the Rules made there under, and as amended from time to time. Adequate ETP / STP needs to be provided.
- ix. The water pumped out from the mine, after siltation, shall be utilized for industrial purpose *viz.* watering the mine area, roads, green belt development *etc.* The drains shall be regularly desilted particularly after monsoon and maintained properly.
- x. The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations, considering the presence of river/rivulet/pond/lake *etc.* shall be prepared and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the approved Mining Plan/EIA/EMP report and with due approval of the concerned State/Gol Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved Mining Plan and as per the permission of DGMS or any other authority as prescribed by the law.
- xi. The project proponent shall take all precautionary measures to ensure reverian/ riparian ecosystem in and around the coal mine upto a distance of 5 km. A reverian /riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government.

V. Noise and Vibration monitoring and prevention

- i. Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, *etc.* shall be provided with personal protective equipments (PPE) like ear plugs / muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored.

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- ii. Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.
- iii. The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

VI. Mining Plan:

- i. Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.
- ii. Mining shall be carried out as per the approved mining plan(including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS).
- iii. No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980
- iv. Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.

VII. Land Reclamation:

- i. Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change (MOEF&CC) from time to time shall be submitted to MOEFCC/Regional Office (RO).
- ii. The final mine void depth should preferably be as per the approved Mine Closure Plan, and in case it exceeds 40 m, adequate engineering interventions shall be provided for sustenance of aquatic life therein. The remaining area shall be backfilled and covered with thick and alive top soil. Post-mining land be rendered usable for agricultural /forestry purposes and shall be diverted. Further action will be treated as specified in the guidelines for Preparation of Mine Closure Plan issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments.
- iii. The entire excavated area, backfilling, external OB dumping (including top soil) and afforestation plan shall be in conformity with the "during mining" / "post mining" land-use pattern, which is an integral part of the approved Mining Plan and the EIA/EMP submitted to this Ministry. Progressive compliance status vis-a-vis the post mining land use pattern shall be submitted to the MOEFCC/RO.
- iv. Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of

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overburden. backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB.

- v. Further, it may be ensured that as per the time schedule specified in mine closure plan it should remain live till the point of utilization. The topsoil shall temporarily be stored at earmarked site(s) only and shall not be kept unutilized. The top soil shall be used for land reclamation and plantation purposes. Active OB dumps shall be stabilised with native grass species to prevent erosion and surface run off. The other overburden dumps shall be vegetated with native flora species. The excavated area shall be backfilled and afforested in line with the approved Mine Closure Plan. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change/ Regional Office.
- vi. The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.

VIII. Green Belt:

- i. The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered/endemic flora/fauna, if any, spotted/reported in the study area. The Action plan in this regard, if any, shall be prepared and implemented in consultation with the State Forest and Wildlife Department.
- ii. Greenbelt consisting of 3-tier plantation of width not less than 7.5 m shall be developed all along the mine lease area as soon as possible. The green belt comprising a mix of native species (endemic species should be given priority) shall be developed all along the major approach/ coal transportation roads..

IX. Public hearing and Human health issues:

- i. Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored weekly. The report on the same shall be submitted to this ministry & it's RO on six- monthly basis.
- ii. The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended time to time.

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- iii. Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.
- iv. Implementation of the action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the action plan submitted with budgetary provisions during the public hearing. Land oustees shall be compensated as per the norms laid down in the R&R policy of the company/State Government/Central Government, as applicable.
- v. The project proponent shall follow the mitigation measures provided in this Ministry'S OM No.Z-11013/5712014-IA.II (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area.

X. Corporate Environment Responsibility:

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry / Regional Office along with the Six Monthly Compliance Report.
- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- vi. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the plants shall be implemented.
- vii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

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XI. Miscellaneous:

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely: PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- viii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- x. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- xi. Concealing factual data or submission of false / fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

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- xii. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xiii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xiv. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xv. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xvi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xvii. The Environmental Clearance accorded shall be valid for the period of lease of the mine, the PP does not increase production rate and alter lease area during the validity of Environmental Clearance.

Sd/-
Member Secretary
State Level Environment Impact
Assessment Authority, Jharkhand.

Memo No : EC/SEIAA/2022-23/2573/2022/ 228

Ranchi, Date : 27/10/2022

Copy to:

1. Additional Chief Secretary, Department of Forests, Environment & Climate Change, Govt. of Jharkhand.
2. Deputy Commissioner, District- Palamu, Medininagar, Jharkhand.
3. Divisional Forest Officer, Medininagar Forest Division, Medininagar, Jharkhand.
4. Deputy Director, Palamu Tiger Project, North Division, Medininagar, Jharkhand.
5. Director IA Division, Monitoring Cell, MoEF and Climate Change, Indira Paryavaran Bhavan, Jorbag Road, Aliganj, New Delhi – 110003.
6. Ministry of Environment, Forest and Climate Change, 2nd Floor, Jharkhand State Housing Board (HQ), Harmu Chowk, Ranchi, Jharkhand – 834002.
7. Member Secretary, Jharkhand State Pollution Control Board, Ranchi.

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- 8. Secretary, Jharkhand State Expert Appraisal Committee, Ranchi.
- 9. Website.
- 10. Guard file.

An 27/10/2022
Member Secretary
State Level Environment Impact
Assessment Authority, Jharkhand.

At

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Signature Not Verified

Digitally signed by Shri Ashok
Kumar, IFS
Member Secretary

Date: 11/4/2022 11:32:30 AM

Date - 11.04.2025

To,

**Ministry of Environment, Forest and Climate Change,
Government of India,
Indira Paryavaran Bhawan,
166, Jor Bagh Road,
Block - 17, Lodhi Colony,
New Delhi - 110003.**

Subject - Compliance of conditions of Sadabah River Diversion mentioned in EC granted to Fairmine Carbons Pvt. Ltd.

Sir,

With due respect I have to state as follows :-

1. That the Fairmine Carbons Pvt. Ltd. was allotted mining lease of coal in Rajhara North (Central and Eastern) Coal Block Open Caste Project.
2. That pursuant to the award of the mining lease, the lease was executed in favour of Fairmine Carbon Pvt. Ltd. and further, vide letter dated 04.11.2022 Environment Clearance was granted by State Level Environment Impact Assessment Authority, Jharkhand.
3. That while granting Environment Clearance, the SEIAA has considered the existence of Sadabah River and at page 9 & 10 of the EC granted to Fairmine Carbons Pvt. Ltd. It is held that the river will be diverted by the end of 3rd year of mining and the project proponent will ensure that a safety barrier of 15 meter on both side of river will be maintained and no mining activity carried out in the safety barrier, further after getting the permission for diversion of said river from the competent authority, the copy of permission for diversion shall be submitted to SEIAA, Jharkhand along with six monthly compliance report.
4. That it is stated that recently, Fairmine Carbons Pvt. Ltd. has commenced mining operation violating the conditions of Sadabah River Diversion mentioned in the EC granted to it by SEIAA, Jharkhand and is doing mining activity just

Gawrav Singh
11.04.2025

adjacent to Sadabah River despite the protest made by the villagers.

5. That further since last 2 months during coal mining all the untreated water waste is being dumped into the sadabah River by Fairmine Carbons Pvt. Ltd. polluting the river which is against the provisions of CTO & EC both and I have also written a letter to MoEF&CC, Ranchi regarding this issue but no action has been taken till date.

It is therefore, your good self is requested to take cognizance of matter and issue necessary/appropriate direction to the Fairmine Carbons Pvt. Ltd. for compliance of the conditions of the Environment Clearance dated 04.11.2022 and I further request you to take appropriate actions immediately against the Fairmine Carbons Pvt. Ltd. for violation of provisions of CTO & EC by dumping untreated water waste into the Sadabah river.

For this Act of Kindness, I shall remain grateful to you.

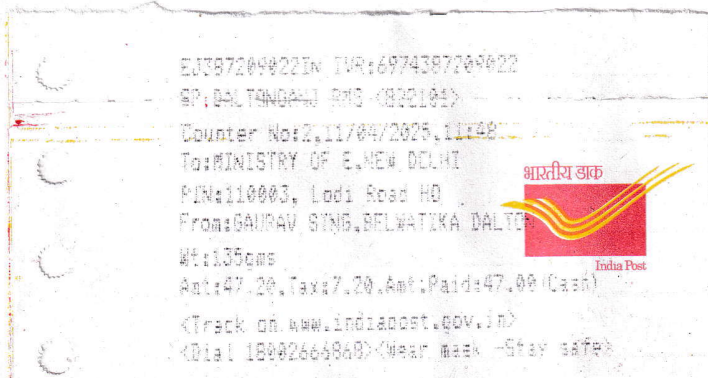
Yours Faithfully

Gaurav Singh

(Gaurav Singh)

Belwatika, Memorial Hall Road
Daltonganj, Palamau-822101

Enclosure – Letter dated 21.03.2025, Environment Clearance dated 04.11.2022 and Pen drive containing video of mining activity & untreated water waste being dumped into Sadabah River is being enclosed herewith.





भारत सरकार / Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय/ Regional Office

पता: द्वितीय तल, झारखण्ड राज्य आवास बोर्ड मुख्यालय, हरमू चौक, राँची, झारखण्ड - 834002
Add: 2nd Floor, Headquarter-Jharkhand State Housing Board, Harmu Chowk, Ranchi, Jharkhand - 834002
Tel: 0651-2410002, 2410007; E-mail: ro.ranchi-mef@gov.in



File No.8-287/ROR-2025 /280
सेवा में,

Date: 14.05.2025

श्री गौरव सिंह,
बेलवाटिक, डाल्टनगंज,
पलामू, झारखण्ड- 822101

विषय: Offline RTI Application under RTI, Act 2005-regarding.
महोदय,

यह आरटीआई अधिनियम 2005 के तहत आपके आरटीआई आवेदन को संदर्भित करता है। इस कार्यालय में उपलब्ध अभिलेखों के अनुसार बिन्दुवार जानकारी नीचे दी गई है:-

S.No.	Point No. as Stated in the application	Remarks Of This Office
i	1	प्राप्त आवेदन के आलोक में अभी कोई कार्यवाही नहीं की गई है। कार्यवाही संबंधी सूचना श्रीमान् को यथावत प्रदान की जाएगी।

यदि आप उपर्युक्त प्रतिक्रिया से संतुष्ट नहीं हैं, तो कृपया श्री शशि शंकर, उप वन महानिरीक्षक और प्रथम अपीलीय प्राधिकरण, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, क्षेत्रीय कार्यालय राँची, द्वितीय तल, झारखण्ड राज्य आवास बोर्ड मुख्यालय, हरमू चौक, राँची, झारखण्ड- 834002 के सामने अपील दायर कर सकते हैं।

यह आपके आरटीआई आवेदन का निपटारा करता है।

विश्वासभाजन

संदीप नन्दी
14.05.25
(संदीप नन्दी)

वैज्ञानिक 'बी' एवं केंद्रीय लोक सूचना अधिकारी

Date :- 02.06.2025

To,
Ministry of Environment, Forest and Climate Change,
Government of India,
2nd Floor HQ,
Jharkhand State Housing Board,
Harmu Chowk, Harmu Housing Colony,
Ranchi- 834002.

Subject :- My earlier letter dated 21.03.2025 and the information supplied to me under RTI Act vide letter dated 14.05.2025 by Central Public Information Officer.

Sir,

With regard to above stated subject it is stated that vide letter dated 21.03.2025 I have made complain with regard to the several violations of conditions of EC granted to Fairmine Carbons Pvt. Ltd. for not maintaining safety barrier of 15 meter as the company is doing mining just adjacent to Sadabah river and also discharging untreated mines water waste in Sadabah river. (Copy of letter dated 21.03.2025 enclosed).

1. That as I made the complaint as stated herein above I filed application under RTI Act seeking information with regard to the action taken by the competent

Gawrov Singh

authority for correction of irregularity committed by Fairmine Carbons Pvt. Ltd. in reply to the said letter it was informed that till date nothing have been done by the competent authority. (Copy of letter dated 14.05.2025 enclosed).

2. That it is stated as no action has been taken despite the fact that I have made complain the company has not been stopped from discharging untreated water in river Sadabah rather now they are discharging more water in the said river directly through pipe line from the mining pit for which I am annexing latest videography evidence. (Pen drive containing videography evidence enclosed).
3. That it is also relevant to state here that as the untreated water is being discharged in the aforesaid rivers that is causing great harm to the eco system as the toxic elements is mixing with the fresh water of the river which in turn is causing severe ecological imbalances and the same water can't be used by the villagers for irrigation and other purposes.

Under the aforesaid compelling circumstances I serve upon you this notice to take swift and necessary action against Fairmine Carbons Pvt. Ltd. Within 15 days for violating the conditions mentioned in Page 9 & 10 (Sadabah River Diversion) and Page 13 & 14 (Water quality monitoring and preservation) of environment

Gaurav Singh

clearance dated 04.11.2022. Please take notice in case you fail to do so I shall be painfully constrained to move before the Hon'ble National Green Tribunal by filing appropriate application/petition for redressal of the grievances as stated before.

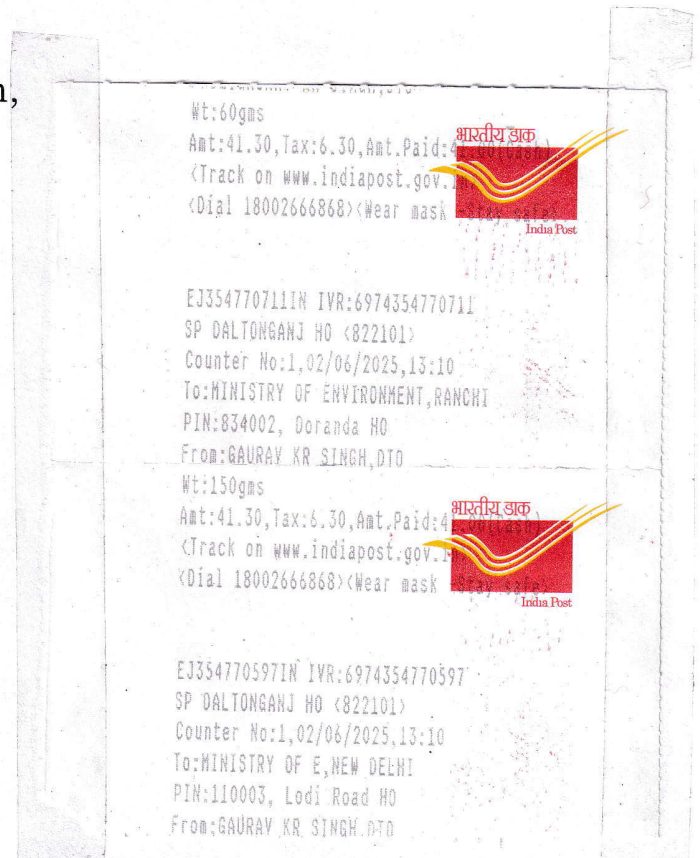
Yours sincerely

Gaurav Singh

Enclosure :- 23 Pages & Pen drive
containing videography evidence.

Copy To -

1. Ministry of Environment, Forest and Climate Change,
Government of India,
Indira Paryavaran Bhwan,
166, Jor Bagh Road,
Block-17, Lodhi Colony,
New Delhi - 110003.



सेवा में,

दिनांक-02.06.2025

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय,
भारत सरकार, दूसरा तल्ला, मुख्यालय,
झारखण्ड राज्य हाउसिंग बोर्ड,
हरमू चौक, हरमू हाउसिंग कॉलोनी,
राँची- 834002

विषय :- फेयरमाइन कार्बन्स प्रा० लि० के रजहारा नार्थ (सेन्ट्रल एवं इस्टर्न) कोयला ब्लॉक, थाना- पण्डवा, जिला- पलामू, स्थित कोयला खदान के संचालन के दौरान हो रहे वायु प्रदूषण एवं नदी प्रदूषण इत्यादि के शिकायत के संबंध में।

महाशय,

उपरोक्त विषय के संबंध में निम्न निवेदन है :-

1. यह कि हम सभी लोग ग्राम- पण्डवा, थाना- पण्डवा, जिला- पलामू के मूल निवासी हैं और हम सभी लोगों की भूमि फेयरमाइन कार्बन्स प्रा० लि० को आवंटित रजहारा नार्थ (सेन्ट्रल एवं इस्टर्न) कोयला ब्लॉक, थाना- पण्डवा, जिला- पलामू के खनन पट्टा क्षेत्र के अंतर्गत आती है।
2. यह कि फेयरमाइन कार्बन्स प्रा० लि० को रजहारा कोल ब्लॉक भारत सरकार के निधान आदेश के द्वारा आवंटित हो चुका है। जिसके पश्चात पिछले वर्ष कम्पनी को कोयला खनन के लिए खनन पट्टा की स्वीकृति दी गई है।
3. यह कि फेयरमाइन कार्बन्स प्रा० लि० को राज्य पर्यावरण प्रभाव आकलन प्राधिकरण (SIEAA) के पत्र दिनांक 04.11.2022 द्वारा पर्यावरण मंजूरी प्राप्त हुई थी। जिसमें खनन पट्टा क्षेत्र के अन्दर पड़ने वाली Sadabah River Diversion page (9 & 10), Air Quality Monitoring & Preservation एवं Water Quality Monitoring & Preservation page (14, 15 & 16) से संबंधित कई नियमों का पालन करने का निर्देश दिया गया था।
4. यह कि इस वर्ष फरवरी महिने से फेयरमाइन कार्बन्स प्रा० लि० ने अपना खनन कार्य चालू किया है। जिसके पश्चात कम्पनी ने पर्यावरण मंजूरी दिनांक 04.11.2022 के Sadabah River Diversion page (9 & 10), Air Quality Monitoring & Preservation एवं Water Quality Monitoring & Preservation page (14, 15 & 16) में दिए सभी निर्देशों का पूरी तरह से उलंघन किया है। इस मंजूरी में कम्पनी को साफ

Suresh Dahi

निर्देश दिया गया था कि सदाबह नदी के दोनों तरफ 15 मीटर का Safety Barrier बरकरार रखते हुए उस Safety Barrier के बाहर खनन कार्य करना था। परन्तु कम्पनी द्वारा नदी से सट कर बिना 15 मीटर का Safety Barrier रखे ही खनन कार्य किया जा रहा है। फेयरमाइन कार्बन्स प्रा० लि० द्वारा Air Quality Monitoring & Preservation एवं Water Quality Monitoring & Preservation के अंतर्गत दिए गए सभी निर्देशों की भी धज्जियाँ उड़ाई जा रही हैं। कम्पनी द्वारा खनन कार्य के दौरान हो रहे वायु प्रदूषण को रोकने के लिए कोई भी कदम नहीं उठाया जा रहा है, जबकि हम सभी ग्रामिणों ने कई बार कम्पनी के अधिकारियों (शशांक सिंह, प्रणव कुमार द्विवेदी, यशवंत कुमार, आशीश उपाध्याय) से अनुरोध किया कि Water/Mist Sprinkling/Rain Gun इत्यादि लगाया जाए ताकि हमें खनन के दौरान उड़ रहे कोयला इत्यादि के धूल से हो रहे वायु प्रदूषण से कुछ राहत मिल सके। कम्पनी द्वारा हो रहे कार्य के दौरान जब उनके भारी भरकम वाहन का परिवहन होता है उससे काफी धूल और ध्वनि प्रदूषण फैलता है और चूँकि वो खनन कार्य से संबंधित सारा परिवहन के लिए हमारे ग्रामिण सड़क का इस्तेमाल करते हैं, इससे दुर्घटना का भी डर बना रहता है। कम्पनी के अन्तर्गत चलने वाले भारी भरकम वाहन बहुत ही पुराने एवं जर्जर स्थिति में हैं और वैसे अधिकांश वाहनों का PUC सर्टिफिकेट भी नहीं है। कम्पनी द्वारा खनन करके जहाँ पर कोयले का भंडार किया गया है अथवा Crusher Machine वगैरह स्थापित किया गया है वहाँ पर भी Dust Suppression System इत्यादि नहीं लगाया गया है। जिसके कारण वायु जनित धूल से हम सभी ग्रामिणों का सांस लेना तक मुश्किल हो गया है। कम्पनी के इन सभी कृत्यों से हम सभी का घर प्रदूषण से ग्रसित हो गया है और आसपास के उपजाऊ खेत का Topsoil भी बर्बाद हो रहा है।

5. यह कि फेयरमाइन कार्बन्स प्रा० लि० द्वारा हो रहे खनन के दौरान निकल रहे गंदे पानी को बिना किसी भी तरह का सफाई किए हुए पाइप लाइन के माध्यम से सीधा नदी में प्रवाहित किया जा रहा है। जिसके वजह से माइन्स की सारी गंदगी नदी के साफ पानी में जा कर मिल रही है और पारिस्थितिकी असंतुलन पैदा कर रही है। इस नदी का पानी हम सभी ग्रामिणों द्वारा खेती एवं अन्य जरूरत के लिए इस्तेमाल किया जाता था, जो कि अब इस्तेमाल करने योग्य नहीं रह रहा है।
6. यह कि कम्पनी जब से खनन कार्य करना चालू की है धीरे-धीरे भूमिगत जल का स्तर दिन प्रतिदिन गिरता जा रहा है। जिससे यही प्रतीत होता है कि

Suraj Dahi

कम्पनी द्वारा हो रहे खनन कार्य के दौरान Ground Water Level निचे चला गया है। इन सभी स्थितियों के पैदा होने के बाद हम सभी ग्रामिणों ने कम्पनी के पदाधिकारी (शशांक सिंह, प्रणव कुमार द्विवेदी, यशवंत कुमार, आशीश उपाध्याय) से अनुरोध किया कि उनको मिले पर्यावरण मंजूरी के सभी निर्देशों का पालन करें तो उस पर वे यह जवाब देते हैं कि अगर हम सभी नियमों का पालन करने लगे तो तुम लोग अपना घर और जमीन छोड़ कर भागोगे कैसे ? कम्पनी जो भी पैसा दे रही है चुपचाप लेकर यहाँ से चले जाने में ही तुम लोगों की भलाई है, नहीं जाओगे तो कुछ दिनों में खुद ही घूट-घूट कर मर जाओगे। कम्पनी द्वारा खनन कार्य के दौरान जब ब्लास्टिंग किया जाता है तब हमारा पूरा जमीन हिल जाता है और हम सभी का मकान हर ब्लास्टिंग के बाद कहीं न कहीं टुटता, फटता या गिरता है। इस बारे में भी हम सभी ग्रामिणों ने कम्पनी के पदाधिकारी (शशांक सिंह, प्रणव कुमार द्विवेदी, यशवंत कुमार, आशीश उपाध्याय) से अनुरोध किया कि ब्लास्टिंग के दौरान हमारे गांव से ब्लास्टिंग गाइडलाइन्स के अनुसार कम से कम 300 मीटर की दूरी बनाएँ लेकिन उस पर वे यह कहते हैं कि ब्लास्टिंग से 3-4 लोग अपने घर में दब कर मरेंगे तब तुमलोगों को अक्ल आएगा और सारे लोग अपना जमीन कम्पनी को दे कर भागने को खुद विवश हो जाओगे।

7. यह कि हम सभी ग्रामिणों ने कई बार इसकी शिकायत अंचल अधिकारी पण्डवा, अनुमंडल पदाधिकारी सदर मेदिनीनगर को किया पर सारे सरकारी पदाधिकारी पुलिस दल की मदद से कम्पनी का ही साथ देते हैं अथवा डरा-धमका कर जेल में डाल देने की बात करते हैं और कहते हैं कि जमीन कम्पनी को देकर तुमलोग कहीं और चले जाओ इसी में तुमलोगों की भलाई है।

इस तरह हम सभी ग्रामिणों का पिछले 4 महीनों से शोषण किया जा रहा है और हमें जानवरों की तरह जीने को मजबूर किया जा रहा है।

अतः श्रीमान् से प्रार्थना है कि उपरोक्त तथ्यों एवं परिस्थितियों के आलोक में यहाँ आकर जाँच करते हुए फेयरमाइन कार्बन्स प्रा० लि० द्वारा किए जा रहे पर्यावरण मंजूरी दिनांक 04.11.2022 Sadabah River Diversion page (9 & 10), Air Quality Monitoring & Preservation एवं Water Quality Monitoring & Preservation page (14, 15 & 16) में दिए गए सभी निर्देशों का उलंघन करने के लिए उनपर कड़ी कानूनी कार्रवाई की जाए।

Suraj Devi

इसके लिए हम सभी ग्रामिण आपका सदा आभारी रहेंगे।

आपका विश्वासी

कल्याण देवी
 कौशली देवी
 किरण देवी
 कुशी देवी
 अमिता देवी
 सुनीता देवी
 गीता देवी
 विमला देवी
 शक्ति देवी
 सिमा देवी
 Lala kumar

इन्द्रावती देवी
 विद्या देवी
 विधि देवी
 शकुन्तला देवी
 मानमती देवी
 अलिता देवी
 अंजु देवी
 संगीता चौधान
 रूबी देवी
 कल्याण देवी

Sarav devi
 पुष्पा देवी
 Chandev devi
 नीटू देवी
 धनती अंबर
 प्रबल कुमारी
 लंका देवी
 Sunita devi
 मीनता देवी
 कौशल्या देवी
 दुर्गा देवी
 ललिता देवी

भारती देवी
 शानती देवी
 Manda devi
 प्रतिमा देवी
 श्रद्धा देवी

वासुदेवी देवी
 सविता देवी
 विन्दु देवी
 प्रमा देवी
 बीजा देवी

रानवती देवी
 राशिना देवी
 शरिता देवी

ललिता देवी
 Ranju devi

अनुलग्नक:-

1. पर्यावरण स्वीकृति दिनांक 04.11.2022 की छाया प्रति।
2. फेयरमाइन कार्बन्स प्रा0 लि0 द्वारा पर्यावरण मंजूरी का किए जा रहे उलंघन का विडियो और फोटो साक्ष्य पेन ड्राइव में।

प्रतिलिपि:-

1. पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।
2. राज्य पर्यावरण प्रभाव आकलन प्राधिकरण (SIEAA), झारखंड को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।
3. झारखण्ड पॉलूशन, को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।
4. सचिव, खान एवं भूतत्व विभाग, राँची को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।
5. उपायुक्त पलामू को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।
6. जिला खनन पदाधिकारी, पलामू को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।
7. गौरव सिंह, (अध्यक्ष, भूमि अधिग्रहण, विस्थापन एवं पुनर्वास किसान समिति), बेलवाटिका, डालटनगंज को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

Received
Gaurav Singh
03.06.2025

EJ354781250IN IVR:6974354781250
SP DALTONGANJ HO <822101>
Counter No:1,03/06/2025,12:24
To:RAJYA PARYAWA,RANCHI
PIN:834004, Dhurwa SO
From:SURAJ DEVI,RAJHARA
Wt:150gms
Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)
<Track on www.indiapost.gov.in>

EJ354781135IN IVR:6974354781135
SP DALTONGANJ HO <822101>
Counter No:1,03/06/2025,12:24
To:SACHIV,RANCHI
PIN:834002, Doranda HO
From:SURAJ DEVI,RAJHARA
Wt:150gms
Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 18002666868><Wear mask Stay safe>

EJ354781144IN IVR:6974354781144
SP DALTONGANJ HO <822101>
Counter No:1,03/06/2025,12:24
To:UPAYUKT ,DTO
PIN:822101, Daltonganj HO
From:SURAJ DEVI,RAJHARA
Wt:140gms
Amt:29.50,Tax:4.50,Amt.Paid:30.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 18002666868><Wear mask Stay safe>

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SP DALTONGANJ HO <822101>
Counter No:1,03/06/2025,12:24
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PIN:110003, Lodi Road HO
From:SURAJ DEVI,RAJHARA
Wt:145gms
Amt:47.20,Tax:7.20,Amt.Paid:47.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 18002666868><Wear mask Stay safe>

EJ354781011IN IVR:6974354781011
SP DALTONGANJ HO <822101>
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To:JHARKHAND STA,RANCHI
PIN:834004, Dhurwa SO
From:SURAJ DEVI,RAJHARA
Wt:150gms
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<Track on www.indiapost.gov.in>

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SP DALTONGANJ HO <822101>
Counter No:1,03/06/2025,12:24
To:ZILA KHANAN PADADHIKARI,DTO
PIN:822101, Daltonganj HO
From:SURAJ DEVI,RAJHARA
Wt:135gms
Amt:29.50,Tax:4.50,Amt.Paid:30.00(Cash)
<Track on www.indiapost.gov.in>

EJ354781127IN IVR:6974354781127
SP DALTONGANJ HO <822101>
Counter No:1,03/06/2025,12:24
To:PARYAVARAN JAL AND VAN,RANCHI
PIN:834002, Doranda HO
From:SURAJ DEVI,RAJHARA
Wt:150gms
Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)
<Track on www.indiapost.gov.in>



राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, झारखण्ड
 State Level Environment Impact Assessment Authority, Jharkhand
 पौधशाला परिसर, धुर्वा बस स्टैण्ड के समीप, पो0+थाना-धुर्वा, राँची, झारखण्ड, 834004
 ई-मेल. msseiaa.jhk@gmail.com; वेबसाइट. www.jseiaa.in

पत्रांक :

राँची, दिनांक :

प्रेषक:

सदस्य सचिव,
 SEIAA,
 झारखण्ड, राँची।

सेवा में,

1. उपायुक्त,
 जिला : पलामू,
 झारखण्ड।
2. सदस्य सचिव,
 झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,
 राँची।

विषय : - फेयरमाईन कार्बन्स प्रा० लि० के राजहारा नार्थ (सेन्ट्रल एवं इस्टर्न) कोयला ब्लॉक, थाना - पण्डवा, जिला - पलामू स्थित कोयला खदान के संचालन के दौरान हो रहे वायु प्रदूषण एवं नदी प्रदूषण इत्यादि के शिकायत के संबंध में।

प्रसंग : - श्रीमती सुरज देवी एवं ग्रामीण जनता, टोला नं० 7, ग्राम - पण्डवा पोस्ट - राजहारा, जिला - पलामू का परिवाद पत्र दिनांक 02.06.2025।

महाशय,

उपर्युक्त प्रासंगिक विषयक सूचित करना है कि श्रीमति सुरज देवी एवं ग्रामीण जनता, टोला नं० 7, ग्राम - पण्डवा, पोस्ट - राजहारा, जिला - पलामू का परिवाद पत्र दिनांक 02.06.2025 (छायाप्रति संलग्न) द्वारा फेयरमाईन कार्बन्स प्रा० लि० के राजहारा नार्थ (सेन्ट्रल एवं इस्टर्न) कोयला ब्लॉक, थाना - पण्डवा, जिला - पलामू स्थित कोयला खदान के विरुद्ध परिवाद इस कार्यालय को प्राप्त है। परिवाद वायु प्रदूषण एवं नदी प्रदूषण इत्यादि से संबंधित है।

तदालोक में अनुरोध है कि अपने स्तर से श्रीमती सुरज देवी एवं ग्रामीण जनता, टोला नं० 7, ग्राम - पण्डवा, पोस्ट - राजहारा, जिला - पलामू का

परिवाद पत्र दिनांक 02.06.2025 में उठाये गये बिन्दुओं की बिन्दुवार जाँच कराते हुए यथा आवश्यक नियमानुकूल कार्रवाई सुनिश्चित करने की कृपा की जाय एवं तदसंबंधी फलाफल से इस कार्यालय को भी अवगत कराने की कृपा की जाय।

अनु०: यथोक्त।

विश्वासभाजन्

ह०/-

सदस्य सचिव,
राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण,
झारखण्ड, राँची।

ज्ञापांक : 247

दिनांक : 09.07.2025

प्रतिलिपि : श्रीमती सुरज देवी, टोला नं० 7, ग्राम - पण्डवा, पोस्ट -
राजहारा, जिला - पलामू - 822124 (झारखण्ड) को सूचनार्थ प्रेषित।

पिता

सदस्य सचिव,

राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण,
झारखण्ड, राँची।

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Date - 25.08.2025

To,

The Chairman/Member Secretary

State Level Environment Impact Assessment Authority, Jharkhand

Dhurwa, Ranchi – 834004

Subject : Violations of conditions of Environmental Clearance by Fairmine Carbons Pvt Ltd.

Sir,

1. Attached please find a copy of letter dated 21.03.2025 & 02.06.2025 written by myself to MOEFCC (Regional Office, Ranchi) which is self explanatory.
2. That on 03.06.2025 I received a copy of a letter addressed to Myself, MOEFCC, SEIAA, JSPCB & Other Authorities from the villagers of Pandwa whose land is falls under mining lease area of Rajhara North (Central & Eastern) Coal Block allotted to Fairmine Carbons Pvt Ltd which is self explanatory.
3. Attached please find copy of the Environment Clearance dated 04.11.2022 granted to Fairmine Carbons Pvt Ltd and a pen drive containing videos & photos showing gross violation of the condition of maintaining Safety Barrier of 15 metres at page 9 (Sadabah River Diversion) & violations of specific conditions III (Air Quality Monitoring and Preservation) IV (Water Quality Monitoring and Preservation) V (Noise and Vibration Monitoring and Prevention) VI (Mining Plan) at page 12 to 15 of EC done by Fairmine Carbons Pvt Ltd while conducting mining operation at the aforesaid Coal Mines and despite making several

Gaurav Singh

complains and protests by myself and the affected villagers the mining company is violating the conditions of EC till date.

4. It is therefore in view of the above stated fact necessary directions/orders is required to be issued by your office to stop these violations and to take appropriate action against Fairmine Carbons Pvt Ltd for violations of the conditions of EC in utter defiance of the Authorities.

Yours faithfully

Gaurav Singh



Enclosure: Letter Dated 21.03.2025.

Letter Dated 02.06.2025.

Letter Dated 02.06 2025 written by villagers of Pandwa.

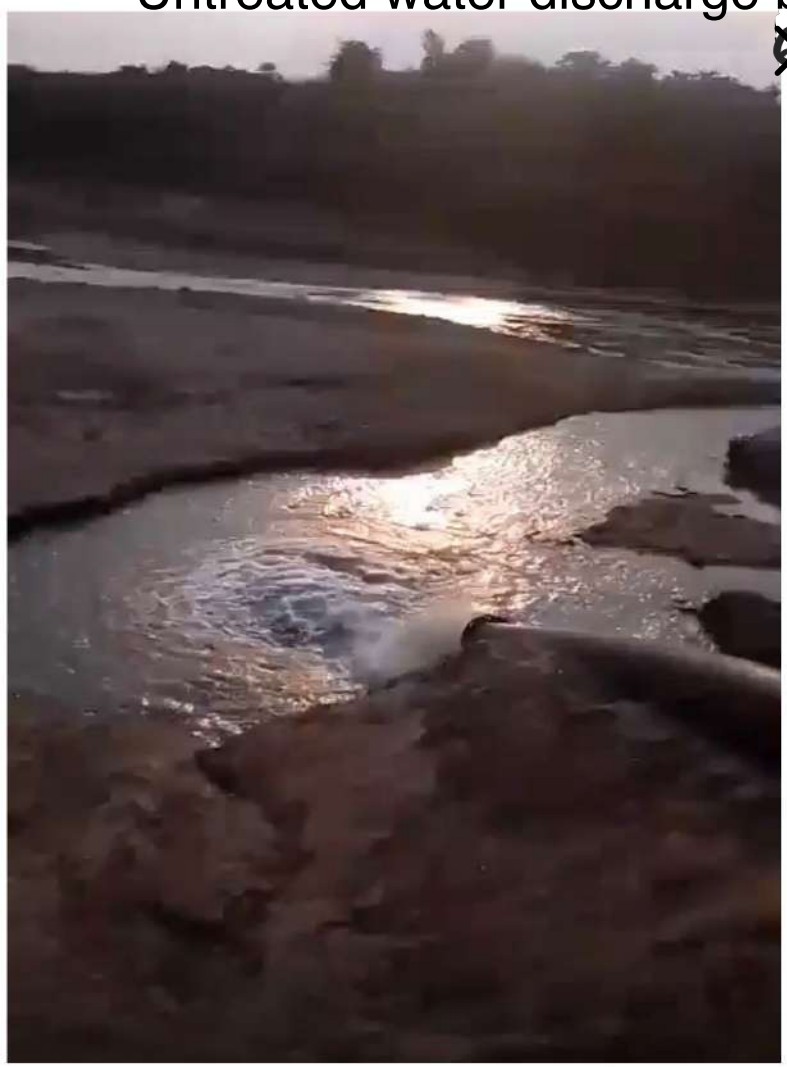
EC granted to Fairmine Carbons Pvt Ltd.

Pendrive containing videos & photos showing violations of conditions of EC.

Copy to: Member Secretary, Jharkhand State Pollution Control Board, Dhurwa, Ranchi along with enclosures



XX



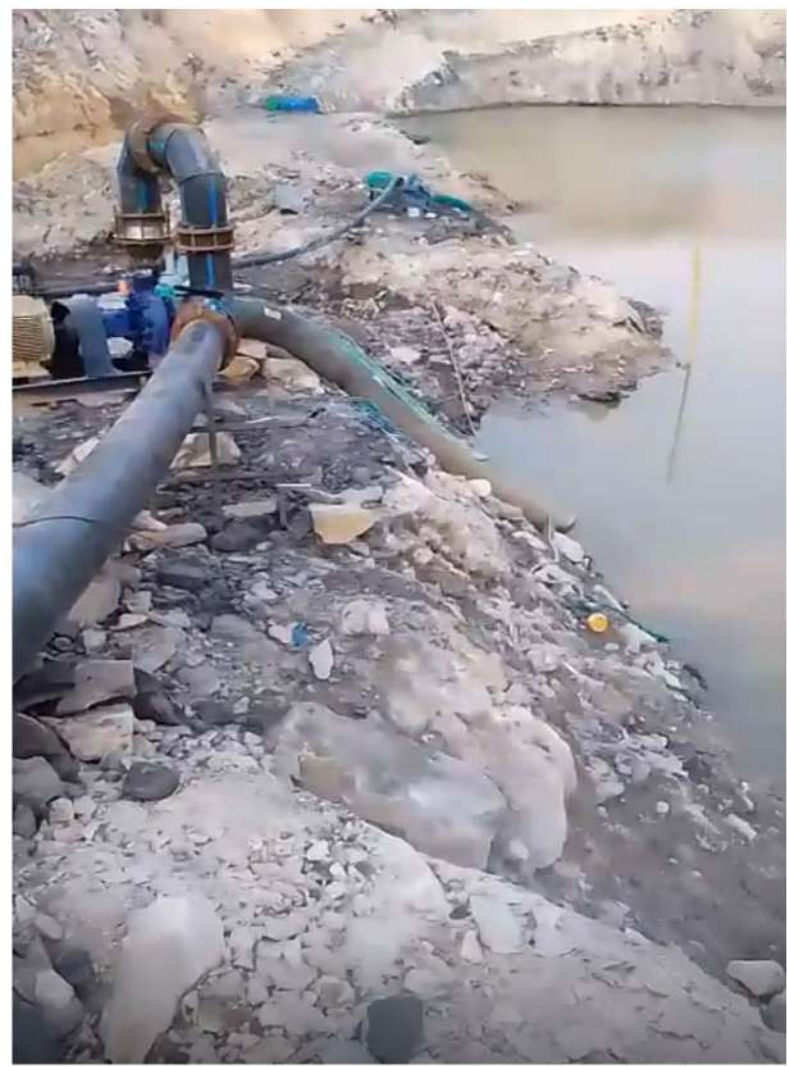
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798

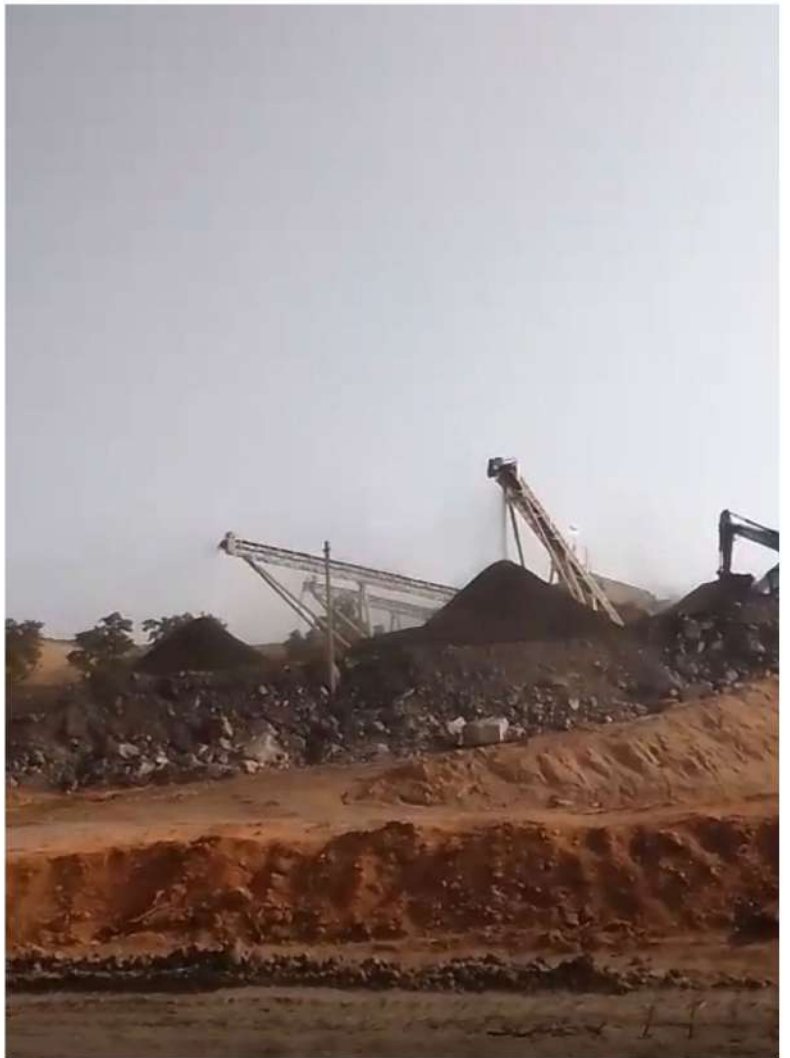
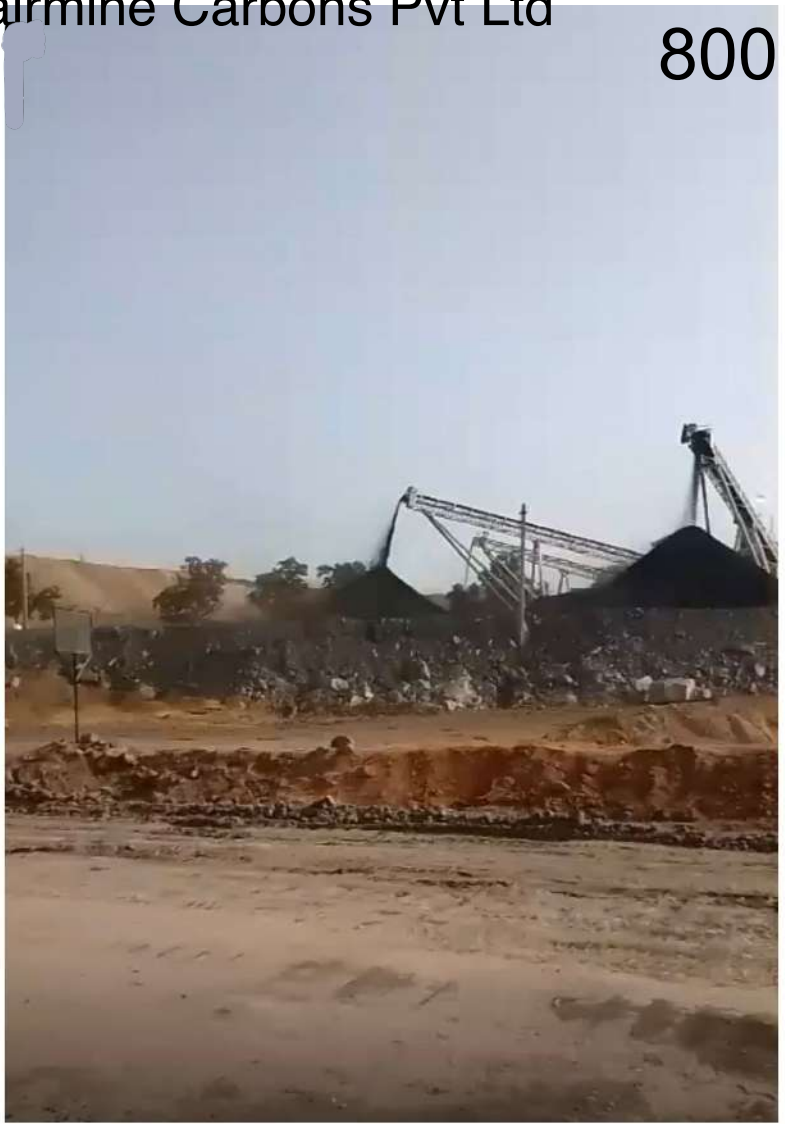


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799

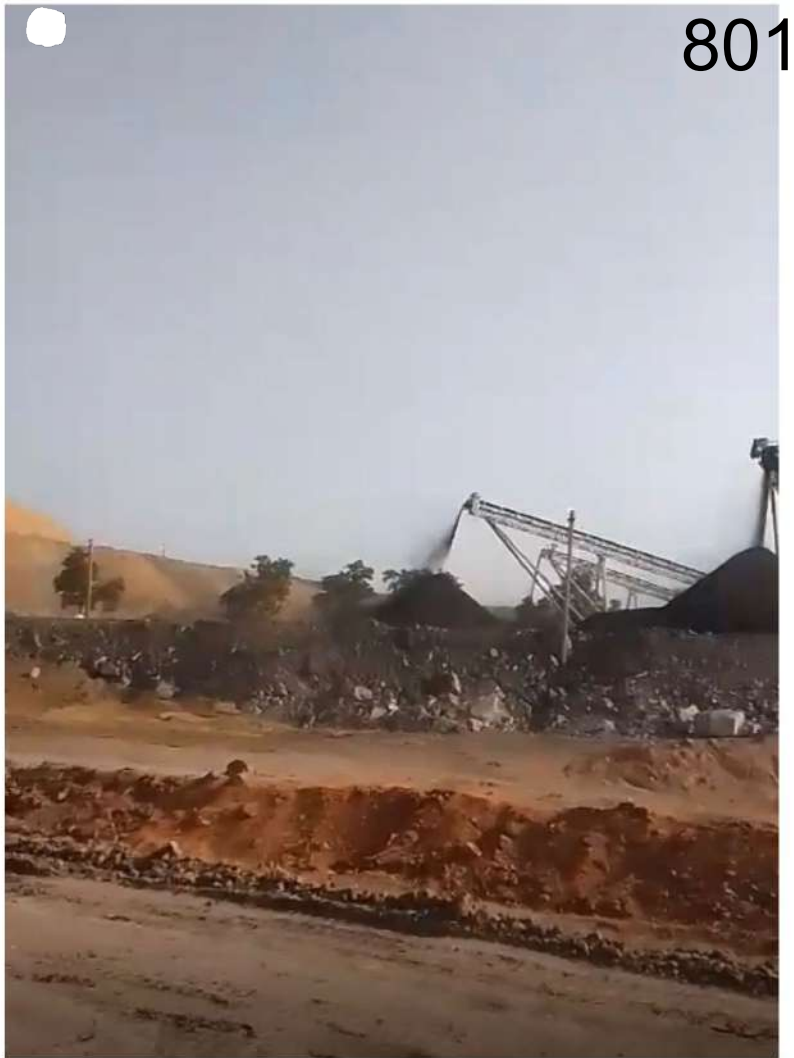


36



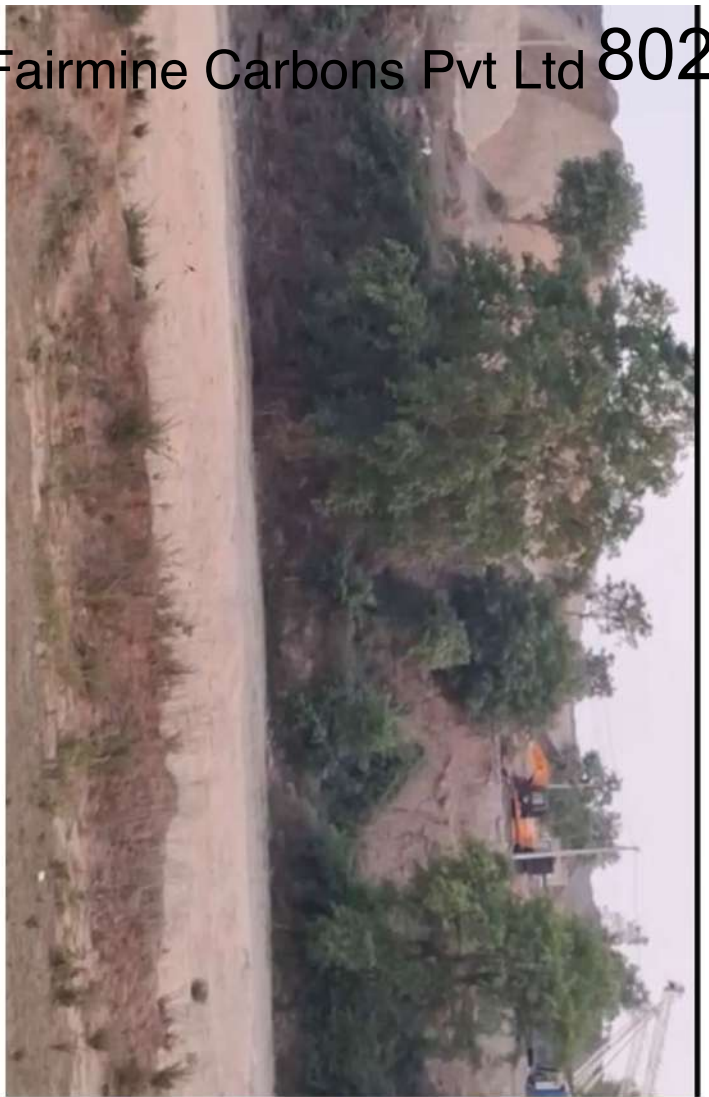


68



801

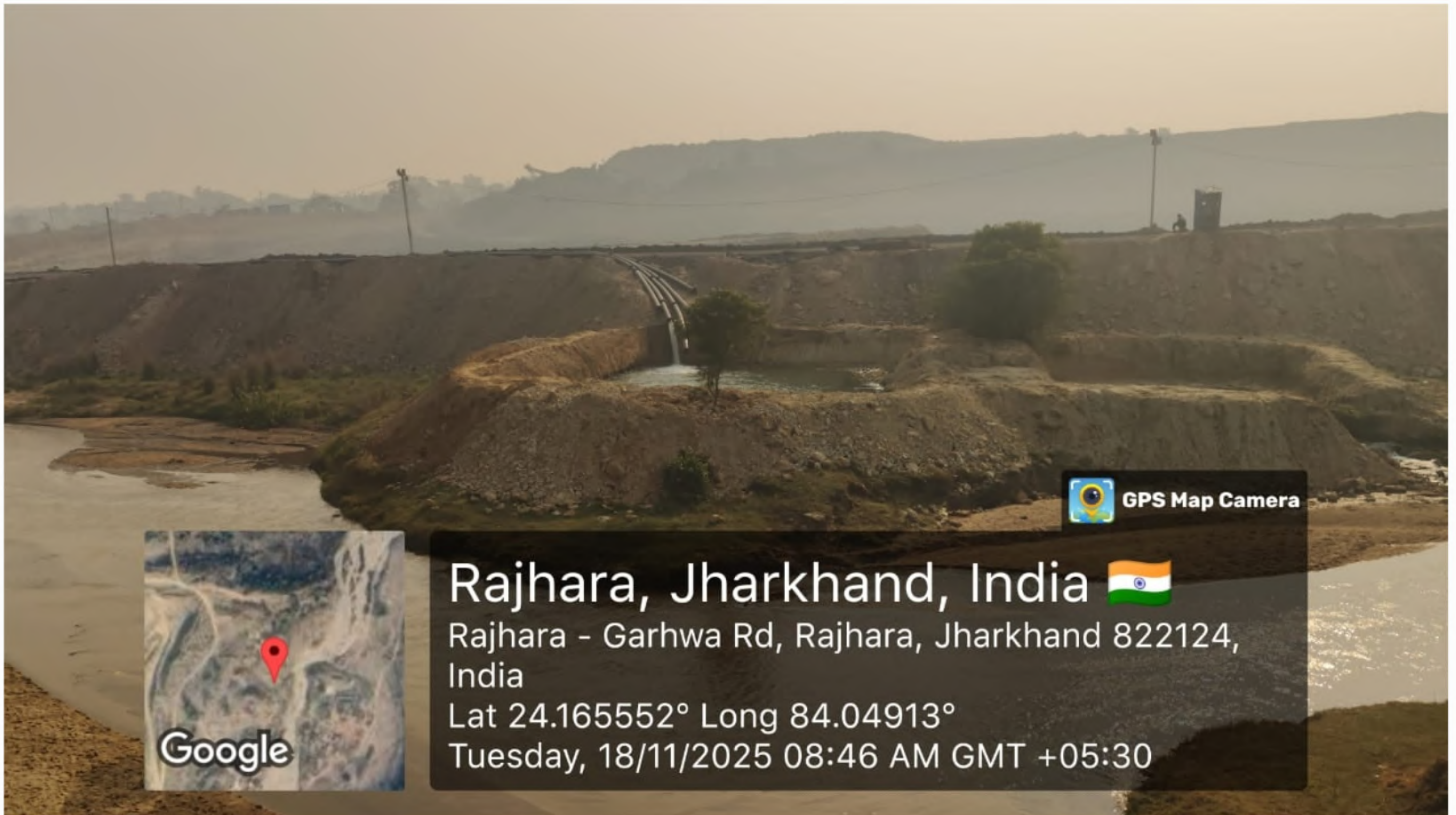




❌

Untreated Water Discharge by Fairmine Carbons Pvt Ltd

Annexure- J





GPS Map Camera



Google

Rajhara, Jharkhand, India

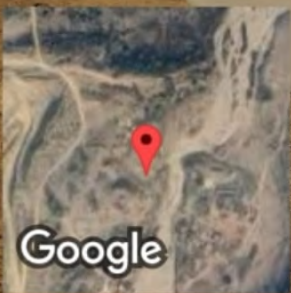
Rajhara - Garhwa Rd, Rajhara, Jharkhand 822124, India

Lat 24.165554° Long 84.049122°

Tuesday, 18/11/2025 08:47 AM GMT +05:30



GPS Map Camera



Google

Rajhara, Jharkhand, India

Rajhara - Garhwa Rd, Rajhara, Jharkhand 822124, India

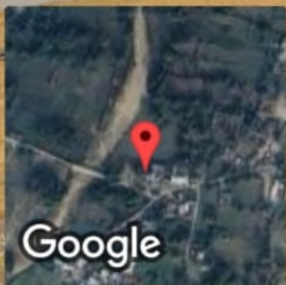
Lat 24.165554° Long 84.049117°

Tuesday, 18/11/2025 08:47 AM GMT +05:30

Violation of Safety Barrier and Dumping OB in the Sadabah River by Fairmine Carbons Pvt Ltd



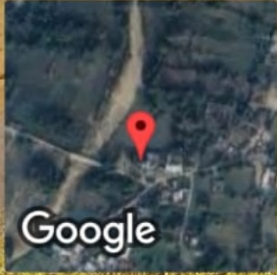
Rajhara, Jharkhand, India 🇮🇳
 Rajhara - Garhwa Rd, Rajhara, Jharkhand 822124, India
 Lat 24.165554° Long 84.049118°
 Tuesday, 18/11/2025 08:47 AM GMT +05:30



Rajhara, Jharkhand, India 🇮🇳
 52cr+5j7, गढ़वा - राजहरा रोड, Rajhara, Jharkhand 822124, India
 Lat 24.170622° Long 84.041358°
 Saturday, 08/11/2025 01:56 PM GMT +05:30


7X

806



Google

GPS Map Camera

Rajhara, Jharkhand, India 

52cr+5j7, गढ़वा - राजहरा रोड, Rajhara, Jharkhand

822124, India

Lat 24.170622° Long 84.041358°

Saturday, 08/11/2025 01:57 PM GMT +05:30



Google

GPS Map Camera

Rajhara, Jharkhand, India 

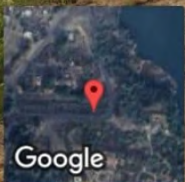
Rajhara - Garhwa Rd, Rajhara, Jharkhand 822124, India

Lat 24.165554° Long 84.049118°

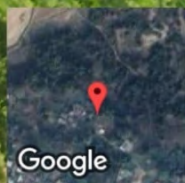
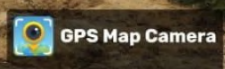
Tuesday, 18/11/2025 08:47 AM GMT +05:30

Uprooting of Tree without permission of District Forest Office and burying the trees under OB dump

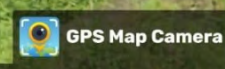




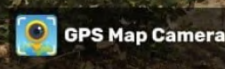
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 5353+536, Rajhara, Jharkhand 822124, India
 Lat 24.159228° Long 84.052919°
 04/09/2025 01:49 PM GMT +05:30



Rajhara, Jharkhand, India
 5362+jfr, Rajhara, Jharkhand 822124, India
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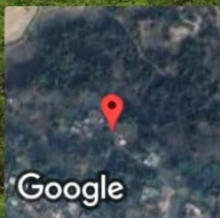


Rajhara, Jharkhand, India
 5362+jfr, Rajhara, Jharkhand 822124, India
 Lat 24.163368° Long 84.050731°
 04/09/2025 01:49 PM GMT +05:30





GPS Map Camera



Google

Rajhara, Jharkhand, India

5362+jfr, Rajhara, Jharkhand 822124, India

Lat 24.16259° Long 84.050466°

14/09/2025 09:37 AM GMT +05:30



GPS Map Camera



Google

Rajhara, Jharkhand, India

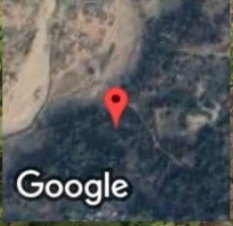
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Lat 24.16371° Long 84.050216°

14/09/2025 09:46 AM GMT +05:30



GPS Map Camera

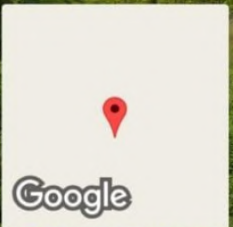


Google

Rajhara, Jharkhand, India
5362+jfr, Rajhara, Jharkhand 822124, India
Lat 24.163822° Long 84.050332°
14/09/2025 09:46 AM GMT +05:30



GPS Map Camera



Google

Rajhara, Jharkhand, India
5362+jfr, Rajhara, Jharkhand 822124, India
Lat 24.162762° Long 84.050502°
10/09/2025 05:22 PM GMT +05:30

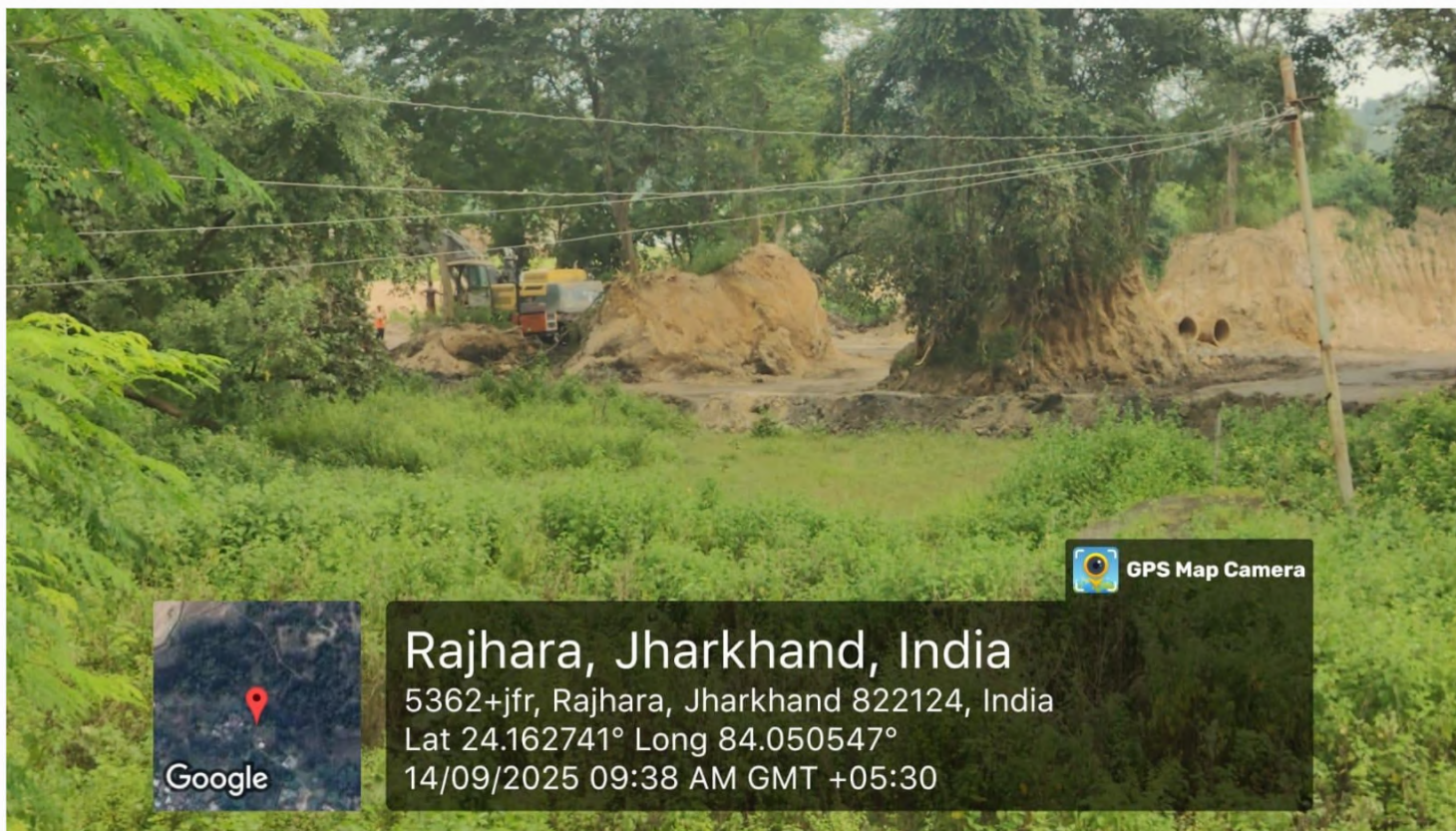




Google

GPS Map Camera

Rajhara, Jharkhand, India
5362+jfr, Rajhara, Jharkhand 822124, India
Lat 24.162732° Long 84.050548°
14/09/2025 09:38 AM GMT +05:30



Google

GPS Map Camera

Rajhara, Jharkhand, India
5362+jfr, Rajhara, Jharkhand 822124, India
Lat 24.162741° Long 84.050547°
14/09/2025 09:38 AM GMT +05:30







Jeet Sinha <jeetsinha018@gmail.com>

IA for Amendment of Original Application

1 message

Jeet Sinha <jeetsinha018@gmail.com>

Tue, Apr 7, 2026 at 4:32 PM

To: fairminicarbonson@gmail.com, secy-moef@nic.in, dc-pal@nic.in, sp-palamu@jhpolic.gov.in, info@jseiaa.org,

Aishwarya Rajyashree <advaish.hc@gmail.com>

Cc: Gaurav Singh <gauravsingh11091990@gmail.com>

Dear Sir/Madam,

Please find attached the Interlocutory Application (IA) for the amendment of the original application, filed in accordance with the Hon'ble Tribunal's order dated 20.01.2026.

Regards,

Mr. Jeet

Advocate for Applicant

**IA for Amendment of OA.pdf**

8205K